

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 8/82-ALC4/2013 **MEETING DATE** : 11.07.2013

The Meeting No. 8/82 in the year 2013-14 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 11.7.2013 but was actually held on 18.07.2013, under the Chairmanship of Shri Jaikant Singh, Jt. DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri D.N. Mathur. Advisor, Department of Pharmaceutical
2. Shri Jasbir Singh, Consultant
3. Shri Manoj Kumar, Deputy Director, DC(MSME)
4. Shri Nitin K Jain Scientist –D, D/o Biotechnology

Case No. A-8	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.8/AM14	F.No. 01/82/162/00064/AM 14/DES III
Meeting Date:18.7.2013	
Decision: Chemexcil was requested to furnish All Industry Production and consumption data in respect of SION A 315, SION A2439. However, no reply was received from them. It was decided to remind Chemexcil to furnish the data immediately. The case was deferred for 22.8.2013.	

Case No. B-85	M/s. Panacea Biotec Limited, New Delhi
Norms Committee Meeting No.8/AM14	F.No. 01/82/050/00427/AM 10/DES III F.No 01/82/050/00927/AM 11/DES III F. No 01/82/050/00327/AM 12/DES III
Meeting Date:18.7.2013	0510269042 dated 26.7.2010 051027401 dated 11.10.2010 and 0510292280 dated 31.5.2011

RLA File No.	05/24/040/00156/AM 11 05/24/040/00235/AM 11 05/24/040/00070/AM 12
Decision: It was decided to remind DCGI to furnish their comments in the matter immediately. The case was deferred for 22.8.2013.	

Case No. C-8	M/s. Encee Aromatics Pvt. Limited
Norms Committee Meeting No.8/AM14	F.No. 01/82/162/00745/AM 12/DES III
Meeting Date:18.7.2013	
Decision: Chemexcil as well as firm was requested to furnish All Industry Data in respect of SION A 3147. It was decided to remind them to furnish the information immediately. The case was deferred for 22.8.2013.	

Case No. A-9	M/s. Encee Aromatics Pvt. Limited
Norms Committee Meeting No.8/AM14	F.No. 01/82/162/00020/AM 10/DES III
Meeting Date:18.7.2013	
Decision: It was decided to defer the case for 22.8.2013 for comments of Department of Chemicals and Petrochemicals.	

1	Case No.:309/24/83-ALC1/2007		Party Name:TECHNO COLOUR CORPORATION		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
	HQ File :01/83/050/00397/AM07/		RLA File :03/95/040/00325/AM07/		Lic.No/Date:0310388296 06.07.2006		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/17/2013-Ch. III dated 1.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Item of export		Qty.	S. No	Item of import		Qty Allowed	
	S.O. Dyes Black-M		1 kg	1	1-Acetyl Amino-7-Naphthol		0.462 kg	

	(Acid Black M)	2	Sodium Nitrite	0.158 kg
		3	Salicylic Acid	0.324 kg
RA may take appropriate action as per the decision of Norms Committee.				

2	Case No.:1/27/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/83/050/00493/AM10/	RLA File :09/24/040/00217/AM10/	Lic.No/Date:0910039305 16.09.2009	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Chemicals and Petrochemicals.			

3	Case No.:2/36/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00727/AM10/	RLA File :03/95/040/00485/AM10/	Lic.No/Date:0310545426 13.11.2009	Defer Date:22.08.2013
	Decision : It was decided to remind RA and firm to furnish a copy of application immediately. The case was deferred for 22.8.2013			

4	Case No.:15/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01169/AM10/	RLA File :03/95/040/00779/AM10/	Lic.No/Date:0310561977 25.02.2010	Defer Date:22.08.2013
	Decision : It was decided to remind the firm as well as RA to furnish a copy of application immediately. The case was deferred for 22.8.2013.			

5	Case No.:7/14/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00369/AM11/	RLA File :03/94/040/01082/AM10/	Lic.No/Date:0310571324 26.04.2010	Defer Date:22.08.2013
	Decision : It was decided to remind the firm as well as RA to furnish a copy of application immediately. The case was deferred for 22.8.2013.			

6	Case No.:22/6/82-ALC4/2010	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00169/AM11/	RLA File :03/95/040/00396/AM10/	Lic.No/Date:0310571937 29.04.2010	Defer Date:22.08.2013
	Decision : It was decided to remind the firm as well as RA to furnish a copy of application immediately. The case was deferred for 22.8.2013.			

7	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581	Defer

Case No.:8/2/82-ALC4/2013

Meet No/Date:8/82-ALC4/2013 11.07.2013

Status:Case	Approved
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HQ File :01/82/050/00008/AM14/

RLA File :03/95/040/01043/AM11/

Lic.No/Date:0310623747
28.03.2011

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/81/2012/Ch. II dated 1.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of export	Qty	S.No	Item of import	Qty allowed
L Acid Or N-Ethyl-1,8-Naphtho Lactum	1 kg		1,8-Naphtho Lactum or 1-8, Naphthostyryl)	1.260kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:4/2/82-ALC4/2013

Party Name:	METROPOLITAN EXIMCHEM LTD.
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Meet No/Date:8/82-ALC4/2013 11 07 2013

Status:Case
Approved

HO File :01/82/050/00004/AM14/

RLA File :03/95/040/00983/AM11/

Lic.No/Date:0310626783 15.04.2011

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/75/2008-Ch. II dated 10.7.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Item of export	Qty	S. No	Item of import	Qty allowed
DAMAB (4,4 Diamino 2 Methyl AZO Benzene)	1 kg	1	Para Amino Acetanilide	0.910kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:47/14/82-ALC4/2011

Party Name:FDC LTD

Meet No/Date:8/82-ALC4/2013 11.07.2013

Status:Case	Approved
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HQ File :01/82/050/00438/AM12/

RLA File :03/94/040/00152/AM12/

Lic.No/Date:0310637790
22.06.2011

Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/238/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of export	Qty	S. No	Item of import	Qty allowed
Gentamicin Ear/Eye Drops, 0.3% w/v, 10 ml vials	25,0000 vials	1.	Gentamicin Sulphate	5.73 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/177/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms for the export product CanestanVag. Cream 1% 35 g, 10 g, 20 g, 50 g, Canestan Vag. Cream 2% 20 g, under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

[A] **For Export Item No. 1 and 5**

S. No.	Import Item	For Export of 1 No. Canesten Vag Cream	
		<u>1%, 35gm</u>	<u>2%, 20gm</u>
1.	Clotrimazole	0.357gm	0.408gm
2.	Octyldodecanol	4.725gm	2.70gm
3.	Cetyl Palmated	1.05gm	0.60gm
4.	Cetostearyl Alcohol	3.50gm	2.00gm
5.	Empty Alluminium Collapsible tube	Relevant as per packing policy	
6.	Plastic Applicator		

[B] **For Export Item No. 2,3 and 4**

S. No.	Import Item	For Export of 1 No. Canesten Vag Cream		
		<u>1%, 10gm</u>	<u>1%, 20gm</u>	<u>1%, 50gm</u>
1	Clotrimazole	0.102gm	0.204gm	0.510gm
2	Octyldodecanol	1.35gm	2.70gm	6.75gm
3	Cetyl Palmated	0.30gm	0.60gm	1.50gm
4	Cetostearyl Alcohol	1.00gm	2.00gm	5.00gm
5	Empty Alluminium Collapsible tube	Relevant as per packing policy		

RA may take appropriate action as per the decision of Norms Committee.

12	Case No.:38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:22.08.2013
	Decision : It was decided to give a final reminder to the firm to furnish a copy of Drug Manufacturing License along with list of approved items with their composition within 10 days, failing which their case would be closed. The case was deferred for 22.8.2013.			

13	Case No.: 39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:22.08.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for thier comments. The case was deferred for 22.8.2013.			

14	Case No.: 7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:22.08.2013
	Decision : DIPP was requested for furnish wastage in each import item separately. However, DIPP vide their letter 5.6.2013 dated has again stated to give norms to the firm as applied by them. It was decided to request the DIPP again to furnish the comments separately for each item. The case was deferred for 22.8.2013.			

15	Case No.: 2/39/82-ALC4/2011	Party Name:BILCARE LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Rejected
	HQ File :01/82/050/00994/AM12/	RLA File :31/83/040/00167/AM12/	Lic.No/Date:3110051868 13.12.2011	Defer Date:
	Decision : The firm was requested for appear before the Committee for Personal Hearing. However, neither any representative form the firm appeared before the Committee nor any communication from their side received in this regard. It was decided to reject the case.			

16	Case No.: 38/3/82-ALC4/2012	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00042/AM13/	RLA File :22/24/040/00068/AM12/	Lic.No/Date:2210012375 29.12.2011	Defer Date:22.08.2013
	Decision : It was decided to give a final reminder to the firm to furnish the information sought vide minutes dated 16.5.2013 and 13.6.2013 within 10 days, failing which their case would be closed. The case was deferred for 22.8.2013.			

17	Case No.: 16/29/85-ALC3/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Rejected
	HQ File :01/85/050/00173/AM12/	RLA File :03/95/040/00831/AM12/	Lic.No/Date:0310674968 05.01.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

	Case No.: 55/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved
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HQ File :01/82/050/00135/AM13/		RLA File :03/95/040/00886/AM12/		Lic.No/Date:0310681867 14.02.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/204/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg	
Lumefantrine	1 kg	1	2,7-Dichloro-A-(Dibutylamino) Methyl-9H-Fluorene-4-Methanol(DBA)	0.974	
		2	4-Chlorobenzadehyde	0.3478	
		3	Methanol	0.695	
		4	Caustic Flakes (NaOH)	0.13	
		5	Ethyl Acetate	0.420	
		6	Activated Carbon	0.011	
		7	Hexanes	0.084	
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:67/1/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved	
HQ File :01/82/050/01509/AM12/	RLA File :03/94/040/01007/AM12/	Lic.No/Date:0310682171 15.02.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/214/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Spiro HCL (Dizaspiro HCL)	1 kg	1	Cyclopentanone	0.667
		2	Sodium Cyanide	0.467
		3	MDC(Methylene Chloride)	0.637
		4	Methanol	0.813
		5	Triethylamine	0.287
		6	Valeryl Chloride	1.089
		7	Acetone	0.280
		8	Propanol Hcl	0.932
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:22/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date:

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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/240/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
4,5-Dihydroxy-9,10-Dioxo-9,10-Dihydroanthracene-2-Carboxylic Acid	1 kg	1	Aloe-emodin	1.00
		2	Potassium Hydroxide (25%)	1.80
		3	Dimethaxy Ethane	0.66
		4	N,N-Dimethyl Acetamide	0.60
		5	Acetone	0.75
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 34/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status: Case Approved
HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/		Lic.No/Date:0310684930 05.03.2012		Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/240/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg	
4,5-Dihydroxy-9,10-Dioxo-9,10-Dihydroanthracene-2-Carboxylic Acid	1 kg	1	Aloe-emodin	1.00	
		2	Potassium Hydroxide (25%)	1.80	
		3	Dimethaxy Ethane	0.66	
		4	N,N-Dimethyl Acetamide	0.60	
		5	Acetone	0.75	
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:29/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved	
HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/240/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
4,5-Dihydroxy-9,10-Dioxo-9,10-Dihydroanthracene-2-Carboxylic Acid	1 kg	1	Aloe-emodin	1.00
		2	Potassium Hydroxide (25%)	1.80
		3	Dimethaxy Ethane	0.66
		4	N,N-Dimethyl Acetamide	0.60

		5	Acetone	0.75	
RA may take appropriate action as per the decision of Norms Committee.					
23	Case No.:71/3/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Rejected	
	HQ File :01/82/050/00075/AM13/	RLA File :05/23/040/00502/AM12/	Lic.No/Date:0510320188 15.03.2012	Defer Date:	
	Decision :It was noticed that the case has already been approved in meeting no. 3/82 dated 17.4.2012. It was, therefore, decided to withdraw the case.				
24	Case No.:76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred	
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:22.08.2013	
	Decision :It was decided to give a final reminder to the firm to furnish the requisite information within 10 days failing which their case would be closed. The case was deferred for 22.8.2013.				
25	Case No.:9/11/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred	
	HQ File :01/82/050/00276/AM13/	RLA File :34/24/040/00298/AM12/	Lic.No/Date:3410033741 29.03.2012	Defer Date:22.08.2013	
	Decision :It was decided to send a copy of application again to Department of Pharmaceuticals. The case was deferred for 22.8.2013.				
26	Case No.:1/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case	
	HQ File :01/82/050/00001/AM13/	RLA File :03/95/040/00970/AM12/	Lic.No/Date:0310688849 30.03.2012	Defer Date: 22.08.2013	
	Decision: It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.				
27	Case No.:4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred	
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:22.08.2013	
	Decision :It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.				
28	Case No.:38/16/82-ALC4/2012	Party Name:BRILLIANT BIO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred	
	HQ File :01/82/050/00474/AM13/	RLA File :09/24/040/00664/AM12/	Lic.No/Date:0910052111	Defer	

28	HQ File :01/82/050/00777/AM13/	RLA File :07/27/040/00007/AM12/	Lic.No/Date:0710052111 11.04.2012	DCR Date:22.08.2013
	Decision : The reply received from the firm was sent to Department of Biotechnology for their comments. The case was deferred for 22.8.2013.			
29	Case No.: 3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			
30	Case No.: 50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:22.08.2013
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/319/2010-PID dated 5.6.2013 has requested the firm to furnish the following documents: Copy of Drug Manufacturing License. Copy of Batch Manufacturing Record duly approved by QA Manufacturing process flow diagram of export product showing the wastage involved. It was decided to remind the firm to furnish the information immediately. The case was deferred for 22.8.2013.			
31	Case No.: 36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Rejected
	HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698 16.04.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.			
32	Case No.: 77/4/82-ALC4/2013	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00118/AM14/	RLA File :30/21/040/00003/AM13/	Lic.No/Date:3010085321 20.04.2012	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals. The case was deferred for 22.8.2013.			
33	Case No.: 2/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved
	HQ File :01/82/050/00379/AM13/	RLA File :03/94/040/00006/AM13/	Lic.No/Date:0310693056 01.05.2012	Defer Date:

Decision : In the light of written comments received from Office of the Development Commissioner (Micro, Small & Medium Enterprises) U.O No. 23(16)/2013-Chem dated 17.7.2013, it was decided to ratify norms for the following export product

1. Secura Protective Cream 40 Gms.
2. Secura Protective Cream 50 Gms.
3. Secura Protective Ointment 70 Gms.
4. Secura Protective Ointment 159 Gms.
5. Secura Moisturizing Cream 85 Gms.
6. Secura Moisturizing Cream 184 Gms.
7. Secura Extra Protective Cream/ Secura Extra Protective Cream Z 30 92 Gms.
8. Secura Extra Protective Cream 219.7 Gms
9. Secura AF Greaseless 57 Gms.
10. Secura Antifungal Extra Thick 92 Gms.
11. Secura Moisturizing Lotion 236 Ml. (238.36 Gms. as SG is 1.01)
12. Secura Moisturizing Lotion 60 Ml. (60.6 Gms. as SG is 1.01)
13. Unicare Moisturizing Lotion 236 Ml. (238.36 Gms. as SG is 1.01)
14. Unicare Moisturizing Lotion 60 Ml. (60.6 Gms. as SG is 1.01)
15. Uni Derm Moisturizing Cream 85 Gms.
16. Uni Derm Moisturizing Cream 80 Gms.
17. Secura Extra Protective Cream 90 Gms.
18. Secura Protective Cream /Secura Protective Z 10 78 Gms.
19. Solosite Wound Gel 85 Gms

under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

S. No. 1,2 &18 SECURA Protective cream 40gms., 50gms., & 78gms.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum White Fonoline Petrolatum (WF)	0.1530 kg
2	Cetaryl Alcohol bearing brand/trade name Lanette O or any other	0.0408 kg
3	Mixture of stearyl alcohol with non- ionic emulsifier bearing brand/trade name emulgade F or any other	0.0714 kg
4	Wickenol 163	0.0204 kg
5	2.5-Dioxo-4-imadazollidinyl Urea	0.00204 kg
6	Spray dried Aloe vera powder Regular 100 x	0.000383 kg

7	Clove bud oil/clove oil	0.00204 kg
8	Zinc oxide USP	0.102 kg
9	Plastic tube HDPE 40 gms	As per packaging policy

S. No. 3& 4 SECURA Protective ointment 70 gms & 159 gms.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum jelly yellow/White bearing brand/trade name petrolatum white Fonoline or any other	0.98789
2	Clove bud oil/clove oil	0.00306
3	Vitamin A & D3 in corn oil	0.0001
4	Dye D&C green no. 6	0.00001
5	Plastic tube made up of HDPE 70 gms	As per packaging policy

S. No. 5& 6 Secura moisturizing cream 85 gms & 184 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum jelly yellow/White bearing brand/trade name petrolatum white Fonoline or any other	0.1258 kg
2	White Mineral oil Bearing Brand/tradename Super White Protopet or any other	0.0204 kg
3	Sorbitan Sesquioleate bearing brand name SPAN83-LQ-(SG)(SORBITAN SESQUIOLEATE/CRILL 43) or any other	0.0306 kg
4	Fragrance M 744/PERFUME M77-467	0.00051 KG

S. No. 7,8 & 17 SECURA Protective Cream 92 gms, 219.7 gms & 90 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum (White Fonoline Petroleum)	0.4164
2	Methyl Glucose (Glucate Do)	0.0520
3	Mineral Oil Kyadol	0.0418
4	Cetearyl Alcohol (Lanette O)	0.0624
5	Cellulose Gum (Akucell AF 2781)	0.0312
6	Karaya Gum Gum Karaya Mk 200 (Pharma Grade)	0.0728
7	Lonzaguard benzothonium chloride	0.00133
8	Diazolidinyl Urea Germal II	0.00204
9	Zinc oxide	0.3122

S. Np. 9 Secura Antifungal greaseless 57 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Allantoin	0.00204 kg
2	Petroleum Jelly yellow/white bearing Brand/ Trade name super White Protopet or any other	0.1530 kg
3	Cetearyl Alcohol bearing brand/trade Name Lanettee O or any other	0.0612 kg
4	Mixture of Stearyl Alcohol with nonionic Emulsfer Bearing brand name Emulgade F or any other	0.0714 kg
5	Wickenol 163	0.0204 kg
6	2.5-DIOXO-4-IMIDAZOLLIDINYL UREA bearing brand name Allantoin or any other	0.00204 kg
7	Glyceryl Stearate Drewmulse 200 K Flake	0.0408 kg
8	Plastic tubes made up of HDPE whether printed	As per packaging policy

or not, 57 grams

S. No. 10 Secura Antifungal extra thick 92 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum Jelly yellow/white bearing Brand/ Trade name Petroleum or White Fonoline any other	0.4080 kg
2	METHYL GLUCOSE DIOLEATE bearing brand / trade name GLUCATE™ DO EMULSIFIER or any other	0.0510 kg
3	White Mineral Oil Bearing Brand / Trade name Kaydol or any other	0.0408 kg
4	Cetearyl Alcohol bearing brand / trade name Lanettee O or any other	0.0612 kg
5	CELLULOSE GUM Bearing brand / trade Name AKUCCELL AF 2781W or any other	0.0306 kg
6	Karaya Gum bearing brand/ trade name PWD KARAYA GUM SUPERFINE MK 200 FCC or any other	0.0714 kg
7	Benzethonium Chloride USP Bearing brand/trade name Lonza Guard or any other	0.00133 kg
8	DIAZOLIDINYL UREA Bearing brand /trade name GERMALL II or any other	0.00204 kg
9	ZINC OXIDE USP GRADE	0.3122 kg
10	Plastic tubes made up of HDPE whether printed or not 92 grams	As per packaging policy

S. No. 11 & 12 Secura Moisturising lotion 236 ml. & 60 ml.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petrolatum jelly yellow/White bearing	0.0204 kg

	brand/trade name White Protopet 1s or any other	
2	Glyceryl Stearate Drewmulse 200 K Flake or any other	0.0102 kg
3	Cetearyl Alcoho+Cletherath 20 bearing brand/trade name COSMOWAX AX J PLASTILLES or any other	0.0153 kg
4	Stearic Acid Bearing brand/trade name Emersol 132 or any other	0.0204 kg

S. No. 13 & 14 Unicare moisturizing lotion 236 ml. & 60 ml.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Spray dried Ale Vera Powder Regular 100X (TD 013) Alternate Name Aloe Vera Barbadosensis	0.00051 kg
2	2.5-DIOXO-4-IMIDAZOLLIDINYL UREA bearing brand name Allantoin or any other	0.0051 kg
3	Stearic Acid UREA bearing brand / trade name Lanettee 18 or any other	0.0255 kg
4	Stearyl Alcohol bearing brand/ trade name Lanettee 18 or any other	0.0061 kg
5	Lecithin bearing brand/trade name LECITHIN YELKIN DS or any other	0.00255 kg
6	Fragrance M 744 PEFUME M77-467	0.00102 kg

S. No. 15&16 Uniderm moisturizing cream 85 & 80 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	White Mineral Oil bearing brand/.trade name Kaydol or any other	0.204 kg
2	PHARMALAN PH EUR	0.0714 kg
3	Petroleum Jelly yellow/white bearing brand name Super White Protopet White or any other	0.0714 kg

4	Sorbitan Sesquioleate bearing brand name SPAN83-L-(SG)(SORBITAN SESQUIOLEATE/CRILL 43)or any other	0.0306 kg
5	Benzethonium Chloride USP Bearing brand/brand name Lonza Guard or any other	0.00153 kg
6	Vitamin A&D3 Corn Oil	0.000102 kg
7	PERFUME M77-467 Fragrance M 744	0.00051kg
8	Plastic Tubes made up of HDPE whether printed or not 85 gms	As per packaging policy

S. No. 19 Solosite wound gel 85 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Akucell sw 3009 x 181 Carboxy methyl	0.01785 kg
2	Allantoin (2-5 dioxo-4-imidazollidinyl urea)	0.0051 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:3/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
HQ File :01/82/050/00380/AM13/	RLA File :03/94/040/00053/AM13/	Lic.No/Date:0310692961 01.05.2012	Defer Date:

Decision : In the light of written comments received from Office of the Development Commissioner (Micro, Small & Medium Enterprises) U.O No. 23(16)/2013-Chem dated 17.7.2013, it was decided to ratify norms for the following export product

1. Secura Protective Cream 40 Gms.
2. Secura Protective Cream 50 Gms.
3. Secura Protective Ointment 70 Gms.
4. Secura Protective Ointment 159 Gms.
5. Secura Moisturizing Cream 85 Gms.
6. Secura Moisturizing Cream 184 Gms.
7. Secura Extra Protective Cream/ Secura Extra Protective Cream Z 30 92 Gms.
8. Secura Extra Protective Cream 219.7 Gms
9. Secura AF Greaseless 57 Gms.
10. Secura Antifungal Extra Thick 92 Gms.
11. Secura Moisturizing Lotion 225 ML (228.26 Gms. as SG is 1.01)

11. Secura Moisturizing Lotion 236 ML. (238.36 Gms. as SG is 1.01)
12. Secura Moisturizing Lotion 60 ML. (60.6 Gms. as SG is 1.01)
13. Unicare Moisturizing Lotion 236 ML. (238.36 Gms. as SG is 1.01)
14. Unicare Moisturizing Lotion 60 ML. (60.6 Gms. as SG is 1.01)
15. Uni Derm Moisturizing Cream 85 Gms.
16. Uni Derm Moisturizing Cream 80 Gms.
17. Secura Extra Protective Cream 90 Gms.
18. Secura Protective Cream /Secura Protective Z 10 78 Gms.
19. Solosite Wound Gel 85 Gms

under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

S. No. 1,2 &18 SECURA Protective cream 40gms., 50gms., & 78gms.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum White Fonoline Petrolatum (WF)	0.1530 kg
2	Cetaryl Alcohol bearing brand/trade name Lanette O or any other	0.0408 kg
3	Mixture of stearyl alcohol with non- ionic emulsifier bearing brand/trade name emulgade F or any other	0.0714 kg
4	Wickenol 163	0.0204 kg
5	2.5-Dioxo-4-imadazollidinyl Urea	0.00204 kg
6	Spray dried Aloe vera powder Regular 100 x	0.000383 kg
7	Clove bud oil/clove oil	0.00204 kg
8	Zinc oxide USP	0.102 kg
9	Plastic tube HDPE 40 gms	As per packaging policy

S. No. 3& 4 SECURA Protective ointment 70 gms & 159 gms.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum White Fonoline Petrolatum (WF)	0.1530 kg

1	Petroleum jelly yellow/ white bearing brand/trade name petrolatum white Fonoline or any other	0.98 /89
2	Clove bud oil/clove oil	0.00306
3	Vitamin A & D3 in corn oil	0.0001
4	Dye D&C green no. 6	0.00001
5	Plastic tube made up of HDPE 70 gms	As per packaging policy

S. No. 5& 6 Secura moisturizing cream 85 gms & 184 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum jelly yellow/White bearing brand/trade name petrolatum white Fonoline or any other	0.1258 kg
2	White Mineral oil Bearing Brand/tradename Super White Protopet or any other	0.0204 kg
3	Sorbitan Sesquioleate bearing brand name SPAN83-LQ-(SG)(SORBITAN SESQUIOLEATE/CRILL 43) or any other	0.0306 kg
4	Fragrance M 744/PERFUME M77-467	0.00051 KG

S. No. 7,8 & 17 SECURA Protective Cream 92 gms, 219.7 gms & 90 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum (White Fonoline Petroleum)	0.4164
2	Methyl Glucose (Glucate Do)	0.0520
3	Mineral Oil Kyadol	0.0418
4	Cetearyl Alcohol (Lanette O)	0.0624
5	Cellulose Gum (Akucell AF 2781)	0.0312
6	Karaya Gum	0.0728

	Gum Karaya MK 200 (Pharma Grade)	
7	Lonzaguard benzothonium chloride	0.00133
8	Diazolidinyl Urea Germal II	0.00204
9	Zinc oxide	0.3122

S. Np. 9 Secura Antifungal greaseless 57 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Allantoin	0.00204 kg
2	Petroleum Jelly yellow/white bearing Brand/ Trade name super White Protopet or any other	0.1530 kg
3	Cetearyl Alcohol bearing brand/trade Name Lanettee O or any other	0.0612 kg
4	Mixture of Stearyl Alcohol with nonionic Emulsfer Bearing brand name Emulgade F or any other	0.0714 kg
5	Wickenol 163	0.0204 kg
6	2.5-DIOXO-4-IMIDAZOLLIDINYL UREA bearing brand name Allantoin or any other	0.00204 kg
7	Glyceryl Stearate Drewmulse 200 K Flake	0.0408 kg
8	Plastic tubes made up of HDPE whether printed or not, 57 grams	As per packaging policy

S. No. 10 Secura Antifungal extra thick 92 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petroleum Jelly yellow/white bearing Brand/ Trade name Petroleum or White Fonoline any other	0.4080 kg

2	METHYL GLUCOSE DIOLEATE bearing brand / trade name GLUCATE TM DO EMULSIFIER or any other	0.0510 kg
3	White Mineral Oil Bearing Brand / Trade name Kaydol or any other	0.0408 kg
4	Cetearyl Alcohol bearing brand / trade name Lanettee O or any other	0.0612 kg
5	CELLULOSE GUM Bearing brand / trade Name AKUCCELL AF 2781W or any other	0.0306 kg
6	Karaya Gum bearing brand/ trade name PWD KARAYA GUM SUPERFINE MK 200 FCC or any other	0.0714 kg
7	Benzethonium Chloride USP Bearing brand/trade name Lonza Guard or any other	0.00133 kg
8	DIAZOLIDINYL UREA Bearing brand /trade name GERMALL II or any other	0.00204 kg
9	ZINC OXIDE USP GRADE	0.3122 kg
10	Plastic tubes made up of HDPE whether printed or not 92 grams	As per packaging policy

S. No. 11 & 12 Secura Moisturising lotion 236 ml. & 60 ml.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Petrolatum jelly yellow/White bearing brand/trade name White Protopet 1s or any other	0.0204 kg
2	Glyceryl Stearate Drewmulse 200 K Flake or any other	0.0102 kg
3	Cetearyl Alcoho+Cletherath 20 bearing brand/trade name COSMOWAX AX J PLASTILLES or any other	0.0153 kg
4	Stearic Acid Bearing brand/trade name Emersol 132 or any other	0.0204 kg

S. No. 13 & 14 Unicare moisturizing lotion 236 ml. & 60 ml.

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Spray dried Aloe Vera Powder Regular 100X (TD 013) Alternate Name Aloe Vera Barbadensis	0.00051 kg
2	2.5-DIOXO-4-IMIDAZOLLIDINYL UREA bearing brand name Allantoin or any other	0.0051 kg
3	Stearic Acid UREA bearing brand / trade name Lanettee 18 or any other	0.0255 kg
4	Stearyl Alcohol bearing brand/ trade name Lanettee 18 or any other	0.0061 kg
5	Lecithin bearing brand/trade name LECITHIN YELKIN DS or any other	0.00255 kg
6	Fragrance M 744 PEFUME M77-467	0.00102 kg

S. No. 15&16 Uniderm moisturizing cream 85 & 80 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	White Mineral Oil bearing brand/.trade name Kaydol or any other	0.204 kg
2	PHARMALAN PH EUR	0.0714 kg
3	Petroleum Jelly yellow/white bearing brand name Super White Protopet White or any other	0.0714 kg
4	Sorbitan Sesquioleate bearing brand name SPAN83-L-(SG)(SORBITAN SESQUIOLEATE/CRILL 43)or any other	0.0306 kg
5	Benzethonium Chloride USP Bearing brand/brand name Lonza Guard or any other	0.00153 kg
6	Vitamin A&D3 Corn Oil	0.000102 kg
7	PERFUME M77-467 Fragrance M 744	0.00051kg
8	Plastic Tubes made up of HDPE whether printed or not 85 gms	As per packaging policy

S. No. 19 Solosite wound gel 85 gms

S. No.	Name of ingredients	Qty.(Kg.) allowed per kg of export product with 2% wastage
1	Akucell sw 3009 x 181 Carboxy methyl	0.01785 kg
2	Allantoin (2-5 dioxo-4-imidazollidinyl urea)	0.0051 kg

RA may take appropriate action as per the decision of Norms Committee.

35	Case No.:5/20/83-ALC1/2012		Party Name:VIMAL DRUGS PRIVATE LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
	HQ File :01/83/050/00351/AM13/		RLA File :09/24/040/00049/AM13/		Lic.No/Date:0910052504 08.05.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/622/2012-PI(Norms) dated24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg			
	Cholic Acid	1 kg	1	Ox-Bile Paste (Solid content 75%±10%)	2.93			
RA may take appropriate action as per the decision of Norms Committee.								

36	Case No.:30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:22.08.2013
	Decision :It was decided to defer the case for 22.8.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

37	Case No.:6/16/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Rejected
	HQ File :01/82/050/00442/AM13/	RLA File :07/24/040/00062/AM13/	Lic.No/Date:0710088213 16.05.2012	Defer Date:
	Decision :It was decided to close the case as the firm has not furnished information despite repeated reminders.			

38	Case No.:16/13/82-ALC4/2012		Party Name:NIFTY LABS PVT LTD.,		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
	HQ File :01/82/050/00351/AM13/		RLA File :09/24/040/00076/AM13/		Lic.No/Date:0910052711 21.05.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/589/2012-PI(Norms) dated 3.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S. No.	Import Item	Qty.	Allowed	
					kg/kg			

2-[[[(3-Methyl-4(2,2,2-Trifluoro Ethoxy)-2-Pyridinyl)Methyl] Sulfinyl]-1H-Benzimidazole	1 kg	1.	2,3-Lutidine	0.65
		2.	2,2,2-Trifluoro Ethanol	0.65
			3.	Methylene Chloride

RA may take appropriate action as per the decision of Norms Committee.

39	Case No.: 3/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00439/AM13/	RLA File :07/24/040/00075/AM13/	Lic.No/Date:0710088327 21.05.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

40	Case No.: 11/13/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.			

41	Case No.: 6/13/82-ALC4/2012	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved
	HQ File :01/82/050/00341/AM13/	RLA File :34/24/040/00045/AM13/	Lic.No/Date:3410034190 23.05.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/594/2012-PI(Norms) dated 24.6.2013, it was decided to ratify norms for the export of Essential Medicine Kits (46 Export items) under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	S. No.	Export Item	Import Item	Quantity allowed
	1	Aluminium Hydroxide Tablets BP 500 mg	Nil	Nil
	2	Loperamide Hydrochloride Tablets USP 2mg	Nil	Nil
	3	Oxytocin Injection BP 5 IU/ml 1 ml ampoule	Nil	Nil
	4	Aminophylline Tablets BP 100 mg	Nil	Nil
	5	Salbutamol Tablets BP 2 mg	Nil	Nil
	6	Ferrous Sulphate & Folic Acid Tablets (300+1)	Nil	Nil
	7	Acetylsalicylic Acid Tablets BP 500 mg	Acetylicyclic Acid	510 mg per tablets

8	Paracetamol Tablets BP 500 mg	Paracetamol	510 mg per tablets
9	Paracetamol for oral Suspension 120mg/5ml 100ml plastic bottle	Paracetamol	2.52gm/Bottle
10	Diazepam Injection BP 5mg/ml 2ml	Nil	Nil
11	Phenoxymethyl Penicillin Tablets BP 500 mg	Phenoxy-methyl-penicillin Pot.	510.0mg/tablets
12	Procain penicillin for Oral Suspension BP 250mg/5ml plastic bottle	Procain Benzyl Penicillin	3.15gm/vial
13	Amoxycillin for Oral Suspension BP 250 mg/5ml 100ml plastic bottle	Nil	Nil
14	Erythromycin Stearate Tablets BP 500mg	Nil	Nil
15	Doxycycline Hyclate Tablets USP 100mg	Doxycycline hyclate	102.0mg per tablets
16	Nalidixic acid Tablets BP 500mg	Nalidixic Acid	510.0mg/tablets
17	Co-Trimoxazole Tablets BP 480mg (Trimethoprim 80mg+Sulphamethoxazole 400mg)	1. Trimethoprim 2. Sulphamethoxazole	81.6mg/tablets 408.0mg/tablets
18	Co-Trimoxazole Oral Suspension 240mg/5ml 100ml plastic bottle (Each 5ml contains-Trimethoprim 40mg+Sulphamethoxazole 200mg)	1. Trimethoprim 2. Sulphamethoxazole	840.0mg per bottle 4200 mg per bottle
19	Metronidazole Tablets BP 250mg	Metronidazole	255mg per tablets
20	Albendazole Tablets BP 200mg	Albendazole	204.0mg per tablets
21	Praziquantel Tablets USP 600mg	Praziquantel	612.0mg per tablets
22	Nystatin Oral Suspension 1,00,000 IU/ml, 30ml Plastic Bottle	Nystatin	648.585mg/bottle
23	Amiloride 5mg & Hydrochlorothiazide 50mg Tablets BP	Nil	Nil
24	Oral Rehydration Salts BP 20.5gm(Each Sachet contains Unhydrous glucose 13.5gm, sodium chloride 2.60gm, kcl 1.50gm and sodium citrate 2.90gm)	Nil	Nil
25	Oral Rehydration Salts 27.9gm(Each sachet contains nacl 3.50, kcl 1.50gm, sod. Citrate 2.990gm & Dextrose) 20gm)	Nil	Nil
26	Vitamin A and E Capsules	Nil	Nil

26	Vitamin A and E Capsules (200000+40 IU)	Nil	Nil
27	Adrenaline Injection BP 1mg/ml 1ml ampoule	Nil	Nil
28	Chlorpheniramine Tablets BP 4mg	Nil	Nil
29	Ibuprofen Tablets BP 200mg	Nil	Nil
30	Benzyl Benzoate lotion 25% 100ml plastic bottle	Nil	Nil
31	Clotrimazole Cream bp 1% 30gm	Nil	Nil
32	Tetracycline hydrochloride ophthalmic oniment USP 1% w/w 5gm	Nil	Nil
33	Lidocain Injection BP 2% w/v 50ml vial	Nil	Nil
34	Chlorhexidine gluconate 1.5%+Cetrimide Solution 15% 500ml Plastic Bottle	Nil	Nil
35	Microporous Transparent- Adhesive Tape(5M/5CM)	Microporous Transparent Adhesive tape(5m/5cm)	Relevant, net to net
36	Cotton Wool Absorbent BP, 500gm	Nil	Nil
37	Gauze Bandage-Cambric (10cmx5m)	Nil	Nil
38	Compress Gauze Bandage BP 17(10cmx10m)	Nil	Nil
39	Sterilised Water for Injection BP/USP10ml Plastic ampoules	Nil	Nil
40	Minigrip Bags for Medicaments (6cmx8cm)	Minigrip Bags for medicaments (6cmx8cm)	Relevant, net to net
41	Synthetic absorbable Suture DEC9ZC3/0 with circular needle 3/8 26mm-75mm	Synthetic Absorbable Suture 3/0 with circular needle 3/8 26mm- 75mm	Relevant, net to net
42	Latex Examination gloves, medium size	Nil	Nil
43	Soap bar 110gm	Nil	Nil
44	Disposable Syringe with Needle 10ml	Nil	Nil
45	Safety Box for used Disposable Syringes / Needles	Nil	Nil
46	Book for US kit	Nil	Nil

Note- Export items will be supplied in Essential Medicine Kits US.
RA may take appropriate action as per the decision of Norms Committee.

Case No.:4/16/82-ALC4/2012

Party Name:ADCOCK INGRAM LTD,

Meet No/Date:8/82-ALC4/2013
11.07.2013

Status:Case Deferred

42	HQ File :01/82/050/00440/AM13/	RLA File :07/24/040/00078/AM13/	Lic.No/Date:0710088441 24.05.2012	Defer Date:22.08.2013
Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.				

43	Case No.:12/13/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00347/AM13/	RLA File :05/24/040/00061/AM13/	Lic.No/Date:0510325945 25.05.2012	Defer Date:22.08.2013
Decision : It was decided to remind the firm to furnish complete technical details mainly Mol. Wt. of all input/output product, % yield on molar basis and solvent details as per Appendix 33. The case was deferred for 22.8.2013.				

44	Case No.:46/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
	HQ File :01/82/050/00482/AM13/	RLA File :07/21/040/00128/AM13/	Lic.No/Date:0710088534 30.05.2012	Defer Date:
Decision : It was decided to advice RA to fix norms as per SION A 412 i.e. @ 2% wastage. RA may take appropriate action as per the decision of Norms Committee.				

45

Case No.:46/14/82-ALC4/2012		Party Name:ENCUBE ETHICALS PVT LTD		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
HQ File :01/82/050/00423/AM13/		RLA File :03/94/040/00188/AM13/		Lic.No/Date:0310697620 06.06.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/613/2012-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S. No.	Import Item	Qty. Allowed for 1 no. 5 gm tube		
Clotrimazole 10% Vaginal cream 5 gm tube		1 number	1.	Clotrimazole	0.51 gm		
			2.	Isopropyl myristate	0.675 gm		
			3.	Cetyl Palmated	0.15 gm		
			4.	Cetostearyl Alcohol	0.175 gm		
			5.	Empty Aluminium Collapsible tube 5 gm	Relevant, as per packing policy		
			6.	Plastic Applicator for vaginal cream			
RA may take appropriate action as per the decision of Norms Committee.							

46	Case No.:53/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00430/AM13/	RLA File :03/94/040/00888/AM12/	Lic.No/Date:0310697981 08.06.2012	Defer Date:22.08.2013
	Decision : The consultant from Department of Pharmaceuticals have pointed out that the reply received from the firm is not as per the deficiency letter issued by them. It was decided to request the firm to furnish reply to the points raised in the deficiency letter sent earlier. The case was deferred for 22.8.2013.			

47	Case No.:84/18/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved																			
	HQ File :01/82/050/00579/AM13/	RLA File :07/24/040/00108/AM13/	Lic.No/Date:0710088798 13.06.2012	Defer Date:																			
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/254/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S. No.</th><th>Import Item</th><th>Qty. Allowed</th></tr> </thead> <tbody> <tr> <td>Vizulise Moisturizing & comfort Eye Drops, 0.1%, 10 ml bottle</td><td>One no. of 10 ml bottle</td><td>1.</td><td>Sodium Hyaluronate BP</td><td>0.01 gm/10 ml bottle</td></tr> <tr> <td>Vizulise Intensive Moisturizing & comfort Eye drops, 0.3%, 10 ml Bottle</td><td>One no. of 10 ml bottle</td><td>1.</td><td>Sodium Hyaluronate BP</td><td>0.03 gm/10 ml bottle</td></tr> <tr> <td>Tesco All in one contact lens cleaning solution (Size 250 ml)</td><td></td><td></td><td></td><td>The firm is requested to furnish Batch manufacturing record</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed	Vizulise Moisturizing & comfort Eye Drops, 0.1%, 10 ml bottle	One no. of 10 ml bottle	1.	Sodium Hyaluronate BP	0.01 gm/10 ml bottle	Vizulise Intensive Moisturizing & comfort Eye drops, 0.3%, 10 ml Bottle	One no. of 10 ml bottle	1.	Sodium Hyaluronate BP	0.03 gm/10 ml bottle	Tesco All in one contact lens cleaning solution (Size 250 ml)			
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed																			
Vizulise Moisturizing & comfort Eye Drops, 0.1%, 10 ml bottle	One no. of 10 ml bottle	1.	Sodium Hyaluronate BP	0.01 gm/10 ml bottle																			
Vizulise Intensive Moisturizing & comfort Eye drops, 0.3%, 10 ml Bottle	One no. of 10 ml bottle	1.	Sodium Hyaluronate BP	0.03 gm/10 ml bottle																			
Tesco All in one contact lens cleaning solution (Size 250 ml)				The firm is requested to furnish Batch manufacturing record																			

48	Case No.:2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

49	Case No.:87/18/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Rejected
	HQ File :01/82/050/00582/AM13/	RLA File :31/83/040/00051/AM13/	Lic.No/Date:3110054688 15.06.2012	Defer Date:

Decision :The firm was requested to appear before the committee for personal hearing. However, neither any representative appeared before the Committee nor any communication in this regard was received from the firm. It was decided to close the case.

50	Case No.: 3/12/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Rejected
	HQ File :01/82/050/00333/AM13/	RLA File :31/83/040/00057/AM13/	Lic.No/Date:3110054717 18.06.2012	Defer Date:
	Decision : The firm was requested to appear before the committee for personal hearing. However, neither any representative appeared before the Committee nor any communication in this regard was received from the firm. It was decided to close the case.			

51	Case No.: 109/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00604/AM13/	RLA File :05/23/040/00491/AM12/	Lic.No/Date:0510328334 27.06.2012	Defer Date: 22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

52	Case No.: 31/13/82-ALC4/2012	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00366/AM13/	RLA File :03/95/040/00055/AM13/	Lic.No/Date:0310699970 27.06.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Chemicals and Petrochemicals (Petrochemical Division).			

53	Case No.: 35/18/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00530/AM13/	RLA File :08/24/040/00128/AM13/	Lic.No/Date:0810113566 20.07.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

54	Case No.: 61/21/82-ALC4/2012	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Rejected
	HQ File :01/82/050/00691/AM13/	RLA File :09/24/040/00184/AM13/	Lic.No/Date:0910053311 20.07.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

	Case No.: 27/21/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Rejected
	HQ File :01/82/050/00691/AM13/	RLA File :09/24/040/00184/AM13/	Lic.No/Date:0910053311 20.07.2012	Defer Date:

55	HQ File :01/82/050/00657/AM13/	RLA File :07/24/040/00183/AM13/	Lic.No/Date:0710089972 31.07.2012	Defer Date:
Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.				

56	Case No.:35/21/82-ALC4/2012	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00665/AM13/	RLA File :07/24/040/00177/AM13/	Lic.No/Date:0710090045 03.08.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Chemicals and Petrochemicals.			

57	Case No.:25/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Rejected
	HQ File :01/82/050/00728/AM13/	RLA File :09/24/040/00250/AM13/	Lic.No/Date:0910053546 17.08.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

58	Case No.:27/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Rejected
	HQ File :01/82/050/00730/AM13/	RLA File :09/24/040/00249/AM13/	Lic.No/Date:0910053547 17.08.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

59	Case No.:40/21/82-ALC4/2012	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Rejected
	HQ File :01/82/050/00670/AM13/	RLA File :03/95/040/00254/AM13/	Lic.No/Date:0310705409 17.08.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

60	Case No.:41/21/82-ALC4/2012	Party Name:MEDLEY PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00671/AM13/	RLA File :03/95/040/00273/AM13/	Lic.No/Date:0310705411 17.08.2012	Defer Date:22.08.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 10 days failing which the case would be closed. The case was deferred for 22.8.2013.			

	Case No.:64/21/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00681/AM13/	RLA File :03/95/040/00100/AM13/	Lic.No/Date:0310053523 17.08.2012	Defer Date:22.08.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 10 days failing which the case would be closed. The case was deferred for 22.8.2013.			

61	HQ File :01/82/050/00694/AM13/	RLA File :09/24/040/00199/AM13/	Lic.No/Date:0910053533 17.08.2012	Deter Date:22.08.2013
Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 10 days failing which their case would be closed. The case was deferred for 22.8.2013.				

62	Case No.:36/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Rejected
	HQ File :01/82/050/00666/AM13/	RLA File :08/24/040/00147/AM13/	Lic.No/Date:0810114381 21.08.2012	Defer Date:
Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.				

63	Case No.:6/22/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Rejected
	HQ File :01/82/050/00709/AM13/	RLA File :03/95/040/00262/AM13/	Lic.No/Date:0310705888 22.08.2012	Defer Date:
Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.				

64	Case No.:37/22/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Rejected
	HQ File :01/82/050/00740/AM13/	RLA File :03/94/040/00374/AM13/	Lic.No/Date:0310706515 27.08.2012	Defer Date:
Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.				

65	Case No.:41/24/82-ALC4/2012	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00845/AM13/	RLA File :09/24/040/00256/AM13/	Lic.No/Date:0910053578 27.08.2012	Defer Date:22.08.2013
Decision : It was decided to remind the firm to furnish the requisite information within 10 days failing which their case would be closed. The case was deferred for 22.8.2013.				

66	Case No.:5/22/82-ALC4/2012	Party Name:SANOVI INDIA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:22.08.2013
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.				

	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2013	Status:Case Deferred
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67			11.07.2013	
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.			

68	Case No.: 40/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00743/AM13/	RLA File :03/94/040/00109/AM13/	Lic.No/Date:0310707803 05.09.2012	Defer Date:22.08.2013
	Decision : Reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 22.8.2013 for comments of Department of Pharmaceuticals.			

69	Case No.: 58/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00761/AM13/	RLA File :03/94/040/00113/AM13/	Lic.No/Date:0310707983 06.09.2012	Defer Date:22.08.2013
	Decision : Reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 22.8.2013 for comments of Department of Pharmaceuticals.			

70	Case No.: 81/22/82-ALC4/2012	Party Name:BHARAT CHEMICALS	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00784/AM13/	RLA File :03/94/040/00433/AM13/	Lic.No/Date:0310707963 06.09.2012	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.			

71	Case No.: 2/21/82-ALC4/2012	Party Name:ZEE LABORATORIES	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Rejected
	HQ File :01/82/050/00632/AM13/	RLA File :05/24/040/00220/AM13/	Lic.No/Date:0510334505 12.09.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

72	Case No.: 24/26/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00932/AM13/	RLA File :09/24/040/00296/AM13/	Lic.No/Date:0910053811 14.09.2012	Defer Date:22.08.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 10 days failing which the case would be closed.			

73	Case No.: 77/24/82-ALC4/2012	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00881/AM13/	RLA File :03/94/040/00378/AM13/	Lic.No/Date:0310709108 14.09.2012	Defer Date:22.08.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 22.8.2013.			

74	Case No.: 10/24/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00814/AM13/	RLA File :09/24/040/00308/AM13/	Lic.No/Date:0910053881 21.09.2012	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 22.8.2013.			

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Case No.: 87/24/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status: Case Approved
HQ File :01/82/050/00891/AM13/	RLA File :03/95/040/00466/AM13/		Lic.No/Date:0310710207 24.09.2012		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O no. 14010/60/2010-Ch. II dated 10.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Item of Export	Export Qty	S.No	Item of Import	Qty Allowed	
4(2-Chloroethyl Sulfonyl)-Butyrychloride	1kg	1	Gamma Butyrolactone	0.684kg	
		2	2 Mercapto Ethanol	0.755kg	
RA may take appropriate action as per the decision of Norms Committee.					

76	Case No.: 16/24/82-ALC4/2012	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00820/AM13/	RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

77	Case No.: 43/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Rejected
	HQ File :01/82/050/00847/AM13/	RLA File :09/24/040/00288/AM13/	Lic.No/Date:0910053905 26.09.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

78	Case No.:85/24/82-ALC4/2012	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00889/AM13/	RLA File :03/95/040/00394/AM13/	Lic.No/Date:0310710561 26.09.2012	Defer Date:22.08.2013
	Decision : The reply received from the firm was sent to DC(MSME) for their comments. The case was deferred for 22.08.2013			

79	Case No.:96/24/82-ALC4/2012	Party Name:TIDE INDUSTRIES	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00900/AM13/	RLA File :34/24/040/00158/AM13/	Lic.No/Date:3410035264 01.10.2012	Defer Date:22.08.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 22.8.2013.			

80	Case No.:12/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00920/AM13/	RLA File :03/94/040/00522/AM13/	Lic.No/Date:0310711393 03.10.2012	Defer Date:22.08.2013
	Decision : Reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 22.8.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 33/22/82-ALC4/2012	Party Name:COVALENT LABORATORIES PRIVATE LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved
HQ File :01/82/050/00736/AM13/	RLA File :09/24/040/00295/AM13/		Lic.No/Date:0910053985 08.10.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/16/2011-PI(Norms) dated 28.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
7-amino-3- [(z)propen-1-yl]-3- cephem-4- carboxylic acid (7APCA)	1 kg	1	7 AMINO CEPHALOSPORONIC ACID (7ACA)	2.50
		2	N,O-BIS- (TRIMETHYLSILYL) ACETA MIDE (BSA)	2.5398
		3	DIMETHYL ACETAMIDE (DAMC)	0.790
		4	(IODO)- TRIMETHYLSILANE (TMSI)	2.8496

		(LMSI)	
	5	ACETONE	7.90
	6	METHYLENE CHLORIDE	15.80
	7	TETRAHYFROFURAN(THF)	3.16
	8	ACTIVATED CARBON	0.100
RA may take appropriate action as per the decision of Norms Committee.			

82	Case No.:14/28/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Rejected
	HQ File :01/82/050/00981/AM13/	RLA File :31/83/040/00123/AM13/	Lic.No/Date:3110056018 09.10.2012	Defer Date:
	Decision : The firm was requested to appear before the Committee for personal hearing. However, neither any representative appeared before the Committee nor any communication from them in this regard was received. It was decided to close the case.			

83	Case No.:91/24/82-ALC4/2012	Party Name:SMB MEDICAL DEVICES PVT. LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00895/AM13/	RLA File :03/95/040/00446/AM13/	Lic.No/Date:0310712446 11.10.2012	Defer Date:22.08.2013
	Decision : Reply received from the firm was sent to Petrochemical Division of Department of Chemicals and Petrochemicals.. The case was deferred for 22.8.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

84	Case No.:21/31/82-ALC4/2012	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Rejected
	HQ File :01/82/050/01061/AM13/	RLA File :03/94/040/00597/AM13/	Lic.No/Date:0310712671 12.10.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

85	Case No.:54/24/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00858/AM13/	RLA File :05/24/040/00252/AM13/	Lic.No/Date:0510337284 16.10.2012	Defer Date:22.08.2013
	Decision : It was decided to remind the firm to furnish complete technical details mainly Mol. Wt. of all input/output product, % yield on molar basis and solvent details as per Appendix 33 The case was deferred for 22.8.2013			

86	Case No.:9/24/82-ALC4/2012	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00813/AM13/	RLA File :02/24/040/00119/AM13/	Lic.No/Date:0210183299 17.10.2012	Defer Date:22.08.2013

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/90/2013-PI (Norms) dated 29.4.2013, it was decided to call from the firm technical details as per Appendix 33 and copy of Drug Manufacturing License. The case was deferred for 22.8.2013.

87	Case No.: 3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:22.08.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 10 days failing which their case would be closed. The case was deferred for 22.8.2013.			

88	Case No.: 51/28/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved																											
	HQ File :01/82/050/01018/AM13/	RLA File :03/95/040/00495/AM13/	Lic.No/Date:0310713489 23.10.2012	Defer Date:																											
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/204/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S. No.</th><th>Import Item</th><th>Qty. Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="7">Lumefantrine</td><td rowspan="7">1 kg</td><td>1</td><td>2,7-Dichloro-A-(Dibutylamino) Methyl-9H-Fluorene-4-Methanol(DBA)</td><td>0.974</td></tr> <tr> <td>2</td><td>4-Chlorobenzadehyde</td><td>0.3478</td></tr> <tr> <td>3</td><td>Methanol</td><td>0.695</td></tr> <tr> <td>4</td><td>Caustic Flakes (NaOH)</td><td>0.13</td></tr> <tr> <td>5</td><td>Ethyl Acetate</td><td>0.420</td></tr> <tr> <td>6</td><td>Activated Carbon</td><td>0.011</td></tr> <tr> <td>7</td><td>Hexanes</td><td>0.084</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg	Lumefantrine	1 kg	1	2,7-Dichloro-A-(Dibutylamino) Methyl-9H-Fluorene-4-Methanol(DBA)	0.974	2	4-Chlorobenzadehyde	0.3478	3	Methanol	0.695	4	Caustic Flakes (NaOH)	0.13	5	Ethyl Acetate	0.420	6	Activated Carbon	0.011	7	Hexanes
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg																											
Lumefantrine	1 kg	1	2,7-Dichloro-A-(Dibutylamino) Methyl-9H-Fluorene-4-Methanol(DBA)	0.974																											
		2	4-Chlorobenzadehyde	0.3478																											
		3	Methanol	0.695																											
		4	Caustic Flakes (NaOH)	0.13																											
		5	Ethyl Acetate	0.420																											
		6	Activated Carbon	0.011																											
		7	Hexanes	0.084																											

89	Case No.: 1/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00805/AM13/	RLA File :09/24/040/00371/AM13/	Lic.No/Date:0910054177 29.10.2012	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.			

90	Case No.: 36/31/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved
	HQ File :01/82/050/01076/AM13/	RLA File :03/94/040/00642/AM13/	Lic.No/Date:0310713679 29.10.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/211/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export quantity	S. No.	Import Item	Qty. Allowed kg/kg
Dicyclopropylamine hydrochloride (BMS-871316-01)	1 kg	1	4-Nitrobenzenesulfonyl Chloride	2.528
		2	Cyclopropylamine	0.78
		3	Bipyridine	0.90
		4	Cyclopropyl Boronic Acid	1.926
		5	1-Decane thiol	2.233

RA may take appropriate action as per the decision of Norms Committee.

91	Case No.: 3/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00807/AM13/	RLA File :09/24/040/00332/AM13/	Lic.No/Date:0910054196 30.10.2012	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.			

92	Case No.: 105/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved
	HQ File :01/82/050/01252/AM13/	RLA File :09/24/040/00361/AM13/	Lic.No/Date:0910054229 01.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/289/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export quantity	S. No.	Import Item	Qty. Allowed kg/kg
Abacavir Sulfate	1 kg	1	FADCP[N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl)-Formamide	1.042
		2	Triethyl Orthoformate	1.50
		3	Cyclopropylamine	0.19
		4	Activated Carbon	0.100
		5	Iso Propyl Alcohol	3.78
		6	Amino Carbinol Tartrate	1.39
		7	Steam/Thermal Coal	As per fuel Policy

RA may take appropriate action as per the decision of Norms Committee.

93	Case No.: 20/1/82-ALC4/2013	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved
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HQ File :01/82/050/01378/AM13/	RLA File :07/24/040/00312/AM13/	Lic.No/Date:0710091677 01.11.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 18 dated 2.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Gemcitabine Hcl	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.97 kg
RA may take appropriate action as per the decision of Norms Committee.				

94	Case No.:37/31/82-ALC4/2012		Party Name:ARCH PHARMALABS LTD		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
	HQ File :01/82/050/01077/AM13/		RLA File :03/94/040/00641/AM13/		Lic.No/Date:0310714114 01.11.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/209/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S. No.	Import Item		Qty. allowed kg/kg	
	5-chloro-2-(5-methyl-1,4-diazepan-1-yl)benzo[d]oxazole hydrochloride (AMINE HCL SALT)		1 kg	1	N-Boc Ethylenediamine		0.99	
2				Dichloro(p-Cymene) Ruthenium(II) Dimer		0.0246		
3				Sulfonamide Ligand		0.037		
4				4-Hydroxy-2-Butanone		0.97		
RA may take appropriate action as per the decision of Norms Committee.								

95	Case No.:95/24/82-ALC4/2012	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00899/AM13/	RLA File :34/24/040/00188/AM13/	Lic.No/Date:3410035412 01.11.2012	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.			

96	Case No.:7/31/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01047/AM13/	RLA File :05/24/040/00277/AM13/	Lic.No/Date:0510338116 02.11.2012	Defer Date:22.08.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/265/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the following technical details:			

Complete and balanced chemical reaction, stepwise molar requirement and % yield on molar basis.
Requirement and Recovery of Solvent at each stage.
Past production actual consumption of all imported inputs duly certified by Central Excise Authorities.
The case was deferred for 22.08.2013.

97	Case No.: 7/28/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Rejected
	HQ File :01/82/050/00974/AM13/	RLA File :31/83/040/00134/AM13/	Lic.No/Date:3110056196 05.11.2012	Defer Date:
	Decision : It was noticed that the case was already closed in meeting no. 7 dated 27.6.2013.			

98	Case No.: 89/33/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01236/AM13/	RLA File :09/24/040/00376/AM13/	Lic.No/Date:0910054253 05.11.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

99

Case No.:95/33/82-ALC4/2012		Party Name:MYLAN LABORATORIES LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
HQ File :01/82/050/01242/AM13/		RLA File :09/24/040/00342/AM13/		Lic.No/Date:0910054286 08.11.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/722/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg		
Emtricitabine		1 kg	1	(2R,5S)-5-(4-amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl) [1,3]oxathiolane-2-carboxylicacid-2S-Isopropyl-5R-Methyl-1R-cyclohexyl ester(FCE)	2.50		
			2	Sodium Borohydride	0.51		
			3	Toluene	0.32		
			4	Methanol	0.64		
			5	Triethylamine	1.10		
			6	Methylene dichloride	3.35		
			7	Isopropyl Alcohol			

RA may take appropriate action as per the decision of Norms Committee.

100	Case No.:15/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01162/AM13/	RLA File :22/24/040/00039/AM13/	Lic.No/Date:2210013390 09.11.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

101	Case No.:170/33/82-ALC4/2012	Party Name:RANTUS PHARMA PVT LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01317/AM13/	RLA File :09/24/040/00367/AM13/	Lic.No/Date:0910054294 09.11.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

102

Case No.:23/31/82-ALC4/2012		Party Name:MANGALAM DRUGS & ORGANICS LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
HQ File :01/82/050/01063/AM13/		RLA File :03/95/040/00555/AM13/		Lic.No/Date:0310714767 09.11.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/204/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg	
Lumefantrine	1 kg	1	2,7-Dichloro-A-(Dibutylamino) Methyl-9H-Fluorene-4-Methanol(DBA)	0.974	
		2	4-Chlorobenzadehyde	0.3478	
		3	Methanol	0.695	
		4	Caustic Flakes (NaOH)	0.13	
		5	Ethyl Acetate	0.420	
		6	Activated Carbon	0.011	
		7	Hexanes	0.084	
RA may take appropriate action as per the decision of Norms Committee.					

103	Case No.:25/31/82-ALC4/2012	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
	HQ File :01/82/050/01065/AM13/	RLA File :03/95/040/00602/AM13/	Lic.No/Date:0310714790 09.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No.35011/217/2013-PI(Norms) dated 24.6.2013, it			

was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Recommended kg/kg
Ractopamine Hydrochloride	1kg	1	(4-Hydroxyphenyl) Ethanolamine Hcl	0.77

RA may take appropriate action as per the decision of Norms Committee.

104	Case No.:148/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01295/AM13/	RLA File :09/24/040/00359/AM13/	Lic.No/Date:0910054335 15.11.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

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Case No.:39/31/82-ALC4/2012		Party Name:CIPLA LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
HQ File :01/82/050/01079/AM13/		RLA File :03/94/040/00696/AM13/		Lic.No/Date:0310715048 16.11.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/212/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg		
Nevirapine Hemihydrate		1 kg	1	3-(2-Chloro-3-Pyridine-Carbonyl)-Amino-2-Chloro-4-Methyl Pyridine/(NVP(II) Compound)	1.375		
			2	Cyclopropylamine	0.57		
			3	Diglyme	2.16		
			4	Calcium oxide	0.2857		
			5	Sodium Hydride	0.44		
			6	Ethyl Acetate	1.70		
RA may take appropriate action as per the decision of Norms Committee.							

106	Case No.:90/33/82-ALC4/2012		Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
	HQ File :01/82/050/01237/AM13/		RLA File :09/24/040/00394/AM13/	Lic.No/Date:0910054339 19.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/292/2013-PI(Norms) dated 3.7.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg

110	Case No.:48/31/82-ALC4/2012		Party Name:ALCON BIOSCIENCES PRIVATE LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
	HQ File :01/82/050/01088/AM13/		RLA File :03/94/040/00711/AM13/		Lic.No/Date:0310715606 23.11.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/234/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg		
	Phenytoin Sodium/Base		1 kg	1	Benzil, 99.5%	0.95		
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.:120/33/82-ALC4/2012		Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
HQ File :01/82/050/01267/AM13/		RLA File :09/24/040/00396/AM13/		Lic.No/Date:0910054387 27.11.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/305/2013-PI(Norms) dated 3.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg	
Cephalexin Monohydrate	1 kg	1	7-Amino Des-Acetoxy Cephalosporanic Acid (7-ADCA)	0.655	
		2	Ethyl Chloroformate	0.390	
		3	Hexa Methyl Disilazane	0.079	
		4	Trimethyl Chlorosilane(TMCS)	0.232	
		5	Imidazole	0.005	
		6	Carbon Enoanticromos	0.019	
		7	Acetone	0.30	
		8	Isopropyl Alcohol	0.124	
		9	Methanol (Methyl Alcohol)	0.055	
		10	Dimethylformamide (DMF)	0.156	
		11	Methylene Chloride	1.214	
		12	Ethyl Aceto Acetate	0.510	
		13	D(-) Phenyl Glycine base (PG Base)	0.522	
		14	Potassium Carbonate	0.245	
RA may take appropriate action as per the decision of Norms Committee.					

112	Case No.: 166/33/82-ALC4/2012	Party Name:PERKIN LABORATORIES	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01313/AM13/	RLA File :09/24/040/00382/AM13/	Lic.No/Date:0910054386 27.11.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

113

Case No.:167/33/82-ALC4/2012		Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
HQ File :01/82/050/01314/AM13/		RLA File :09/24/040/00391/AM13/		Lic.No/Date:0910054388 27.11.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/323/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg	
Sultamicillin Tosylate	1 kg	1	6-APA	0.4262	
		2	Iodomethyl Sulbactam	0.6049	
		3	Dimethyl formamide (DMF)	2.932	
		4	Ethyl Aceto Acetate	0.3202	
		5	Activated Carbon (Carbon Enoanticromos)	0.0487	
		6	Isopropyl Alcohol	0.4388	
		7	Methyl Aceto Acetate	0.3661	
		8	Methylene Chloride	0.4419	
		9	D(-) Phenyl Glycine Base (PG Base)	0.3301	
		10	Pivaloyl Chloride	0.2521	
		11	Potassium Carbonate	0.1873	
		12	Pyridine	0.005	
		13	Triethyl Amine	0.0118	
		14	Steam/Thermal Coal	As per fuel policy	
RA may take appropriate action as per the decision of Norms Committee.					

114	Case No.: 50/4/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00091/AM14/	RLA File :22/24/040/00046/AM13/	Lic.No/Date:2210013412 27.11.2012	Defer Date:22.08.2013

Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.

115	Case No.: 9/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01049/AM13/	RLA File :04/24/040/00182/AM13/	Lic.No/Date:0410141372 29.11.2012	Defer Date:22.08.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/258/2013-PI(Norms) dated 24.6.2013, it was decided to call from the firm the following technical details:			
	Yields claimed by the firm appears to very much on lower side. The firm to be requested to furnish copy of technical literature in support of the yields envisaged in the application. Past Production vis-a-vis Actual consumption of the inputs duly certified by Central Excise Authorities The case was deferred for 22.8.2013.			

116	Case No.: 109/33/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01256/AM13/	RLA File :09/24/040/00409/AM13/	Lic.No/Date:0910054415 30.11.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

117	Case No.: 123/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01270/AM13/	RLA File :09/24/040/00405/AM13/	Lic.No/Date:0910054430 03.12.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

118	Case No.: 128/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01275/AM13/	RLA File :08/24/040/00304/AM13/	Lic.No/Date:0810116598 03.12.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

119	Case No.: 112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:22.08.2013

Decision : The case was deferred for 22.8.2013 for the comments of Department of Industrial Policy and Promotion.

120	Case No.: 14/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01161/AM13/	RLA File :05/24/040/00324/AM13/	Lic.No/Date:0510340056 04.12.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

121	Case No.: 18/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01165/AM13/	RLA File :05/24/040/00325/AM13/	Lic.No/Date:0510340057 04.12.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

122	Case No.: 185/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01332/AM13/	RLA File :05/24/040/00331/AM13/	Lic.No/Date:0510340123 05.12.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

123	Case No.: 187/33/82-ALC4/2012	Party Name:MICRO LABS LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01334/AM13/	RLA File :07/24/040/00344/AM13/	Lic.No/Date:0710092287 05.12.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

124	Case No.: 30/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved
	HQ File :01/82/050/01070/AM13/	RLA File :03/95/040/00670/AM13/	Lic.No/Date:0310716370 05.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/252/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Di Hydro Artemisinin	1 kg	1	Artemisinin	1.11
Artesunate	1 kg	1	Artemisinin	0.889

	Artemether	1 kg	1	Artemisinin	1.235	
	RA may take appropriate action as per the decision of Norms Committee.					

125	Case No.:57/31/82-ALC4/2012		Party Name:ACTGEN PHARMA PVT. LTD.		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
	HQ File :01/82/050/01097/AM13/		RLA File :03/94/040/00728/AM13/		Lic.No/Date:0310716371 05.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/226/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export Product	Export Quantity	S. No.	Import Item	Qty. Recommended kg/kg	
	Enrofloxacin	1 kg	1	7-Chloro-1-Cyclopropyl-6-Fluoro-1,4-Dihydro-4-oxo-3-Quinoline-3-Carboxylic Acid/(FQ Acid)	0.99	
		2	N-Ethyl Piperazine	0.61		
		3	Dimethyl Suphoxide(DMSO)	0.123		
		4	Methanol	2.00		
	RA may take appropriate action as per the decision of Norms Committee. It was also decided to delete SION A 212 for revision for export product – Enrofloxacin. It was also decided to revise SION A 10 and A 36 alongwith SION 139 for Ciprofloxacin.					

126	Case No.:73/33/82-ALC4/2012		Party Name:SRINI PHARMACEUTICALS LTD.,		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01220/AM13/		RLA File :09/24/040/00429/AM13/		Lic.No/Date:0910054448 05.12.2012	Defer Date:22.08.2013
	Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.					

127	Case No.:93/33/82-ALC4/2012		Party Name:DR REDDYS LABORATORIES LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01240/AM13/		RLA File :09/24/040/00237/AM13/		Lic.No/Date:0910054437 05.12.2012	Defer Date:22.08.2013
	Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/279/2013-PI(Norms) dated 24.6.2013, it was decided to call from the firm the following technical details: % yield on molar basis achieved by the firm. Molar requirement of each reactant along with technical justification. Requirement and Recovery of solvents					

	Requirement and recovery of solvents. Past production vis-a-vis actual consumption of inputs in 2012-13 duly certified by Central Excise Authorities. The case was deferred for 22.8.2013.
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128	Case No.: 127/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01274/AM13/	RLA File :08/24/040/00155/AM13/	Lic.No/Date:0810116730 07.12.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

129	Case No.: 168/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01315/AM13/	RLA File :08/24/040/00253/AM13/	Lic.No/Date:0810116731 07.12.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

130	Case No.: 172/33/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01319/AM13/	RLA File :08/24/040/00303/AM13/	Lic.No/Date:0810116727 07.12.2012	Defer Date:22.08.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/203/2013-PI(Norms) dated 24.6.2013, it was decided to call from the firm production consumption data duly certified by Central Excise Authority. The case was deferred for 22.8.2013.			

131	Case No.: 176/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01323/AM13/	RLA File :08/24/040/00301/AM13/	Lic.No/Date:0810116729 07.12.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

132	Case No.: 188/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01335/AM13/	RLA File :05/23/040/00345/AM13/	Lic.No/Date:0510340432 07.12.2012	Defer Date:22.08.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/291/2013-PI(Norms) dated 24.6.2013, it was decided to call from the firm the following technical details: Copy of Master Batch formula duly certified by Quality Control Incharge for each export product. Past production vis-a-vis actual consumption of inputs for each export product duly certified by Central Excise Authorities.			

	Past production vis-a-vis actual consumption or imported inputs for each export product duly certified by Central Excise Authorities.
	The case was deferred for 22.8.2013.

133	Case No.: 4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. the case was deferred for 22.8.2013.			

134	Case No.: 43/33/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01190/AM13/	RLA File :03/94/040/00727/AM13/	Lic.No/Date:0310716674 07.12.2012	Defer Date:22.08.2013
	Decision : Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch. II dated 10.7.2013 has informed that earlier also this export product was dealt by Department of Pharmaceuticals. This case may also be dealt by Department of Pharmaceuticals. It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.			

135	Case No.: 175/33/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01322/AM13/	RLA File :05/23/040/00356/AM13/	Lic.No/Date:0510340518 10.12.2012	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.			

136	Case No.: 76/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01223/AM13/	RLA File :09/24/040/00411/AM13/	Lic.No/Date:0910054467 10.12.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

137	Case No.: 10/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00965/AM13/	RLA File :09/24/040/00416/AM13/	Lic.No/Date:0910054496 12.12.2012	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.			

	Case No.: 66/33/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
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138	HQ File :01/82/050/01213/AM13/	RLA File :09/24/040/00443/AM13/	Lic.No/Date:0910054499 12.12.2012	Defer Date:22.08.2013
Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.				

139	Case No.: 126/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01273/AM13/	RLA File :08/24/040/00315/AM13/	Lic.No/Date:0810116862 13.12.2012	Defer Date:22.08.2013
Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.				

140	Case No.: 77/33/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01224/AM13/	RLA File :09/24/040/00404/AM13/	Lic.No/Date:0910054501 13.12.2012	Defer Date:22.08.2013
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.				

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Case No.:140/33/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Approved	
HQ File :01/82/050/01287/AM13/	RLA File :09/24/040/00448/AM13/	Lic.No/Date:0910054511 14.12.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/308/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Aprepitant	1 kg	1.	Chloro Acetonitrile	0.955
			Methylhydrazine Carboxylate	1.16
			(2R,3S)-2-[(1R)-1[3,5-Bis(Trifluoromethyl)Phenyl]-3-(4-Fluorophenyl)Morpholine Hydrochloride	2.43
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.: 64/31/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01104/AM13/	RLA File :03/94/040/00700/AM13/	Lic.No/Date:0310717229 14.12.2012	Defer Date:22.08.2013
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/235/2013-Pi(Norms) dated 3.7.2013, it				

142	was decided to call from the firm the following technical details: Complete description and composition of export product Copy of relevant DML Whether the import item is Enrofloxacin or Capreomycin Sulphate. To be clarified by firm as both have been shown imported at different places in the application. The case was deferred for 22.8.2013.		
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143	Case No.: 85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:22.08.2013
	Decision : It was decided to put up the case on file. The case was deferred for 22.8.2013.			

144	Case No.: 11/27/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

145	Case No.: 104/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01251/AM13/	RLA File :05/23/040/00239/AM13/	Lic.No/Date:0510341177 18.12.2012	Defer Date:22.08.2013
	Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/271/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the following technical details: Stepwise complete & balanced chemical reaction along with molar requirement. % yield on molar basis for each step. Copy of technical literature in support of the yields envisaged above. The case was deferred for 22.8.2013.			

	Case No.: 110/33/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved
	HQ File :01/82/050/01257/AM13/	RLA File :08/24/040/00324/AM13/	Lic.No/Date:0810116928 18.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/325/2013-PI(Norms) dated 24.6.2013, it			

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was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Capecitabine	1 kg	1	5-Fluoro Cytosine	0.553
		2.	5-Deoxy-1,2,3-Tri-O-Acetyl-D-Ribofuranoside	1.11
		3.	Hexamethyl Disilazane	0.69
		4.	Tri Methyl Silyl Chloride	0.086
		5.	Methylene Chloride	5.25
		6.	Stannic Chloride	1.11
		7.	N-Pentyl Chloroformate	1.122
RA may take appropriate action as per the decision of Norms Committee.				

147	Case No.:125/33/82-ALC4/2012		Party Name:SYMBIOTEC PHARMALAB LTD.,		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
	HQ File :01/82/050/01272/AM13/		RLA File :56/24/040/00032/AM13/		Lic.No/Date:5610001382 18.12.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/353/2013-PI(Norms) dated 3.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg		
Methylprednisolone Acetate IP/BP/EP/USP (Sterile/Micronised/Sterile Micronised)		1 kg	1	Methyl Prednisolone BP ORGANIC CHEMICALS	0.998			
ORGANIC CHEMICALS								
RA may take appropriate action as per the decision of Norms Committee.								

148	Case No.:131/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01278/AM13/	RLA File :07/24/040/00377/AM13/	Lic.No/Date:0710092564 18.12.2012	Defer Date:22.08.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/294/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 22.8.2013.			

	Case No.:169/33/82-ALC4/2012		Party Name:FRESENIUS KABI ONCOLOGY LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
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149	HQ File :01/82/050/01316/AM13/	RLA File :05/23/040/00238/AM13/	Lic.No/Date:0510341172 18.12.2012	Defer Date:22.08.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/270/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the following technical details: Stepwise complete and balanced chemical reactions showing mol. wt. and molar requirement of each input. % yield on molar basis for each step. Copy of technical literature in support of yields envisaged above. The case was deferred for 22.8.2013.			

150	Case No.: 184/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01331/AM13/	RLA File :05/24/040/00347/AM13/	Lic.No/Date:0510341261 19.12.2012	Defer Date:22.08.2013
Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.				

151	Case No.: 53/31/82-ALC4/2012	Party Name:SKANT HEALTHCARE LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved																				
	HQ File :01/82/050/01093/AM13/	RLA File :03/95/040/00702/AM13/	Lic.No/Date:0310717633 19.12.2012	Defer Date:																				
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/252/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																								
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S. No.</th><th>Import Item</th><th>Qty. Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Di Hydro Artemisinin</td><td>1 kg</td><td>1</td><td>Artemisinin</td><td>1.11</td></tr> <tr> <td>Artesunate</td><td>1 kg</td><td>1</td><td>Artemisinin</td><td>0.889</td></tr> <tr> <td>Artemether</td><td>1 kg</td><td>1</td><td>Artemisinin</td><td>1.235</td></tr> </tbody> </table>					Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg	Di Hydro Artemisinin	1 kg	1	Artemisinin	1.11	Artesunate	1 kg	1	Artemisinin	0.889	Artemether	1 kg	1	Artemisinin	1.235
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Artesunate	1 kg	1	Artemisinin	0.889																				
Artemether	1 kg	1	Artemisinin	1.235																				
RA may take appropriate action as per the decision of Norms Committee.																								

152	Case No.: 55/31/82-ALC4/2012	Party Name:SKANT HEALTHCARE LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved					
	HQ File :01/82/050/01095/AM13/	RLA File :03/95/040/00701/AM13/	Lic.No/Date:0310717631 19.12.2012	Defer Date:					
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/252/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:									
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S. No.</th><th>Import Item</th><th>Qty. Allowed kg/kg</th></tr> </thead> <tbody> </tbody> </table>					Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg					

Di Hydro Artemisinin	1 kg	1	Artemisinin	1.11
Artesunate	1 kg	1	Artemisinin	0.889
Artemether	1 kg	1	Artemisinin	1.235
RA may take appropriate action as per the decision of Norms Committee.				

153	Case No.:182/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01329/AM13/	RLA File :22/24/040/00055/AM13/	Lic.No/Date:2210013463 20.12.2012	Defer Date:22.08.2013
	Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

154	Case No.:186/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01333/AM13/	RLA File :07/24/040/00387/AM13/	Lic.No/Date:0710092620 20.12.2012	Defer Date:22.08.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/294/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 22.8.2013.			

155	Case No.:45/33/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01192/AM13/	RLA File :03/94/040/00421/AM13/	Lic.No/Date:0310717803 20.12.2012	Defer Date:22.08.2013
	Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

156	Case No.:46/33/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01193/AM13/	RLA File :03/94/040/00769/AM13/	Lic.No/Date:0310717816 20.12.2012	Defer Date:22.08.2013
	Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

157	Case No.:164/33/82-ALC4/2012		Party Name:UNITED BIOTECH PVT.LTD.		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
	HQ File :01/82/050/01311/AM13/		RLA File :05/24/040/00360/AM13/		Lic.No/Date:0510341511 21.12.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/362/2013-Pi(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Teiconlanin for		1000 Nos	1	Teiconlanin		0.44 kg	

	Tecoplanin for Injection 400 mg (Tecoplan 400)	1000 Nos.	1.	Tecoplanin	0.22 kg
	Tecoplanin for Injection 200 mg (Tecoplan 200)	1000 Nos.	1.	Tecoplanin	0.22 kg
RA may take appropriate action as per the decision of Norms Committee.					

158	Case No.:53/33/82-ALC4/2012			Party Name:AVIGNON EXIM PVT.LTD.,		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
	HQ File :01/82/050/01200/AM13/			RLA File :03/94/040/00820/AM13/		Lic.No/Date:0310718503 28.12.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/1/2009-Ch. II dated 5.6.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:								
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		
	Alpha Picolinic Acid		1 kg	1.	2-Cyanopyridine		1.23 kg		
	Zinc Picolinate		1 kg	1	2-Cyanopyridine		0.948 kg		
Chromium Picolinate		1 kg	1	2-Cyanopyridine		1.00 kg			
RA may take appropriate action as per the decision of Norms Committee.									

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Case No.:136/33/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved	
HQ File :01/82/050/01283/AM13/	RLA File :09/24/040/00457/AM13/	Lic.No/Date:0910054624 31.12.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their O.M No. 35011/310/2013-PI(Norms) dated 3.7.20135.6.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Docetaxel	1 kg	1.	10-Deacetyl baccatin-III	1.90 kg
		2.	(4R-5R)-3-tert-butyoxy carbonyl-2,2-dimethyl-4-(4-phenyl)-5-oxazolidine carboxylic acid	1.46 kg
RA may take appropriate action as per the decision of Norms Committee.				

160	Case No.:183/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01330/AM13/	RLA File :05/24/040/00366/AM13/	Lic.No/Date:0510342102 01.01.2013	Defer Date:22.08.2013
	Decision :It was decided to defer the case for 22 8 2013 for comments of Department of Pharmaceuticals			

Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.

161	Case No.: 33/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00074/AM14/	RLA File :09/24/040/00439/AM13/	Lic.No/Date:0910054647 01.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

162	Case No.: 70/33/82-ALC4/2012	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01217/AM13/	RLA File :07/24/040/00398/AM13/	Lic.No/Date:0710092831 01.01.2013	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.			

163	Case No.: 129/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01276/AM13/	RLA File :08/24/040/00336/AM13/	Lic.No/Date:0810117326 02.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

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Case No.:130/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved	
HQ File :01/82/050/01277/AM13/	RLA File :08/24/040/00161/AM13/	Lic.No/Date:0810117325 02.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/300/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Galantamine Hydrobromide 4 mg tablets	1 no. of Galantamine Tablet	1.	Galantamine Hydrobromide USP	5.2285 mg
		2	Bottles & Caps (Packing materials in finished form) a. 60 cc white HDPE bottle	Relevant, as per packing policy
		3	2) b. CRC White CAP 33 MM Pulp Liner	Relevant, as per packing policy
Galantamine Hydrobromide 8 mg tablets	1 no. of Galantamine Tablet	1.	Galantamine Hydrobromide USP	10.458 mg
		2	Bottles & Caps (Packing materials in finished form) a	Relevant, as per packing

			materials in finished form) a. 60 cc white HDPE bottle	per packing policy
		3	2) b. CRC White CAP 33 MM Pulp Liner	Relevant, as per packing policy
Galantamine Hydrobromide 12 mg Tablets	1 no. of Galantamine Tablet	1.	Galantamine Hydrobromide USP	15.687 mg
		2.	Bottles & Caps (Packing materials in finished form) a. 60 cc white HDPE bottle	Relevant, as per packing policy
		3.	2) b. CRC White CAP 33 MM Pulp Liner	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

165	Case No.:165/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01312/AM13/	RLA File :08/24/040/00257/AM13/	Lic.No/Date:0810117317 02.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

166	Case No.:171/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01318/AM13/	RLA File :08/24/040/00256/AM13/	Lic.No/Date:0810117315 02.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

167	Case No.:32/4/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00073/AM14/	RLA File :09/24/040/00465/AM13/	Lic.No/Date:0910054683 03.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

168	Case No.:49/4/82-ALC4/2013	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00090/AM14/	RLA File :09/24/040/00157/AM13/	Lic.No/Date:0910054675 03.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

169	Case No.: 37/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00078/AM14/	RLA File :09/24/040/00458/AM13/	Lic.No/Date:0910054697 04.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

170	Case No.: 132/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01279/AM13/	RLA File :05/23/040/00410/AM13/	Lic.No/Date:0510342696 08.01.2013	Defer Date:22.08.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/288/2013-PI(Norms) dated 24.6.2013, it was decided to call from the firm the following technical details: Chemicals structure and Mol. wt of imported API. Certificate of Analysis of the imported API from the foreign supplier. Detailed working to arrive at the total wastage of 28.58% on API for the export of tablets 20 mg. The case was deferred for 22.8.2013.			

171	Case No.: 134/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved																			
	HQ File :01/82/050/01281/AM13/	RLA File :05/23/040/00408/AM13/	Lic.No/Date:0510342701 08.01.2013	Defer Date:																			
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their O.M No. 35011/290/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1" data-bbox="168 1013 1400 1332"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Escitalopram Oxalate Tablets 5 mg</td><td>1 No. of Tablet</td><td>1.</td><td>Escitalopram Oxalate</td><td>6.517 mg</td></tr> <tr> <td>Escitalopram Oxalate Tablets 10 mg</td><td>1 No. of Tablet</td><td>1.</td><td>Escitalopram Oxalate</td><td>13.033 mg</td></tr> <tr> <td>Escitalopram Oxalate Tablets 20 mg</td><td>1 No. of Tablet</td><td>1.</td><td>Escitalopram Oxalate</td><td>26.066 mg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Escitalopram Oxalate Tablets 5 mg	1 No. of Tablet	1.	Escitalopram Oxalate	6.517 mg	Escitalopram Oxalate Tablets 10 mg	1 No. of Tablet	1.	Escitalopram Oxalate	13.033 mg	Escitalopram Oxalate Tablets 20 mg	1 No. of Tablet	1.	Escitalopram Oxalate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
Escitalopram Oxalate Tablets 5 mg	1 No. of Tablet	1.	Escitalopram Oxalate	6.517 mg																			
Escitalopram Oxalate Tablets 10 mg	1 No. of Tablet	1.	Escitalopram Oxalate	13.033 mg																			
Escitalopram Oxalate Tablets 20 mg	1 No. of Tablet	1.	Escitalopram Oxalate	26.066 mg																			

172	Case No.: 31/4/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00072/AM14/	RLA File :09/24/040/00478/AM13/	Lic.No/Date:0910054718	Defer

				08.01.2013	Date:22.08.2013
Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.					

173	Case No.:96/33/82-ALC4/2012		Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01243/AM13/		RLA File :07/24/040/00419/AM13/		Lic.No/Date:0710092979 08.01.2013	Defer Date:22.08.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/294/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 22.8.2013.					

174	Case No.:38/4/82-ALC4/2013		Party Name:AUCTUS PHARMA LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00079/AM14/		RLA File :09/24/040/00473/AM13/		Lic.No/Date:0910054734 09.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.					

175	Case No.:117/33/82-ALC4/2012		Party Name:MAHESHRAJ CHEMICALS PVT.LTD		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01264/AM13/		RLA File :08/24/040/00339/AM13/		Lic.No/Date:0810117495 10.01.2013	Defer Date:22.08.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 22.8.2013.					

176	Case No.:41/4/82-ALC4/2013		Party Name:MSN PHARMACHEM PRIVATE LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
	HQ File :01/82/050/00082/AM14/		RLA File :09/24/040/00482/AM13/		Lic.No/Date:0910054756 10.01.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their O.M No. 35011/97/2013-PI(Norms) dated 29.4.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
	Moxifloxacin HCL	1 kg	1	(S,S) 2,8 diaza bicyclic (4,3,0) nonane	0.60 kg	
			2.	1-Cyclopropyl-6,7-difluoro-1,4-dihydro-8-methoxy-4-oxo-3-quinolinecarboxylic acid	1.429 kg	
	RA may take appropriate action as per the decision of Norms Committee.					

	Case No.:43/4/82-ALC4/2013		Party Name:MSN PHARMACHEM PRIVATE LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
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HQ File :01/82/050/00084/AM14/		RLA File :09/24/040/00483/AM13/		Lic.No/Date:0910054757 10.01.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/97/2013-PI(Norms) dated 29.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Moxifloxacin HCL	1 kg	1	(S,S) 2,8 diaza bicycle [4,3,0] nonane	0.60 kg	
		2.	1-Cyclopropyl-6,7-difluoro-1,4-dihydro-8-methoxy-4-oxo-3-quinolinecarboxylic acid	1.429 kg	
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:147/33/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved	
HQ File :01/82/050/01294/AM13/	RLA File :07/24/040/00429/AM13/	Lic.No/Date:0710093054 11.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 10.7.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Citrate	1 kg	1	Citric Acid	0.816 kg
		2.	Calcium Carbonate	0.708 kg
Zinc Citrate	1 kg	1	Citric Acid	0.880 kg
Potassium Citrate	1 kg	1.	Citric Acid	0.859 kg
Magnesium Citrate	1 kg	1	Citric Acid	1.001 kg
		2.	Magnesium Carbonate	0.730 kg
RA may take appropriate action as per the decision of Norms Committee.				

179	Case No.:203/33/82-ALC4/2012	Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01350/AM13/	RLA File :31/83/040/00137/AM13/	Lic.No/Date:3110056802 11.01.2013	Defer Date:22.08.2013
	Decision : It was decided to give final reminder to the firm to furnish the requisite information within 10 days failing which their case would be closed. The case was deferred for 22.8.2013.			

180	Case No.:4/29/82-ALC4/2012		Party Name:GLAND PHARMA LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01036/AM13/		RLA File :09/24/040/00497/AM13/		Lic.No/Date:0910054771 11.01.2013	Defer Date:22.08.2013

Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.

181	Case No.: 44/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00085/AM14/	RLA File :09/24/040/00480/AM13/	Lic.No/Date:0910054759 11.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

182	Case No.: 48/4/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00089/AM14/	RLA File :09/24/040/00463/AM13/	Lic.No/Date:0910054762 11.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

183	Case No.: 56/33/82-ALC4/2012	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved									
	HQ File :01/82/050/01203/AM13/	RLA File :03/95/040/00801/AM13/	Lic.No/Date:0310720417 11.01.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Ting Antifungal Spray Liquid (128 gm) containing Ethyl/Absolute Alcohol (Net content of Ethyl Absolute Alcohol = 3300 Ltrs)</td><td>100000 Nos.</td><td>1.</td><td>Ethyl Absolute Alcohol</td><td>3300 Ltrs.</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ting Antifungal Spray Liquid (128 gm) containing Ethyl/Absolute Alcohol (Net content of Ethyl Absolute Alcohol = 3300 Ltrs)	100000 Nos.	1.	Ethyl Absolute Alcohol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Ting Antifungal Spray Liquid (128 gm) containing Ethyl/Absolute Alcohol (Net content of Ethyl Absolute Alcohol = 3300 Ltrs)	100000 Nos.	1.	Ethyl Absolute Alcohol	3300 Ltrs.									

184	Case No.: 58/33/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved									
	HQ File :01/82/050/01205/AM13/	RLA File :03/95/040/00788/AM13/	Lic.No/Date:0310720530 14.01.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/40/2012-Ch. II dated 12.6.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2,5-Dochloro P.P.D</td><td>1 kg</td><td>1.</td><td>Hydrazine Hydrate (as 80% basis)</td><td>1.080 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,5-Dochloro P.P.D	1 kg	1.	Hydrazine Hydrate (as 80% basis)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2,5-Dochloro P.P.D	1 kg	1.	Hydrazine Hydrate (as 80% basis)	1.080 kg									

185	Case No.:11/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01051/AM13/	RLA File :04/24/040/00217/AM13/	Lic.No/Date:0410142687 18.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

186	Case No.:99/33/82-ALC4/2012	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved									
	HQ File :01/82/050/01246/AM13/	RLA File :05/24/040/00381/AM13/	Lic.No/Date:0510343720 18.01.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2010-Ch. II dated 10.7.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Carvacrol</td><td>1 kg</td><td>1</td><td>Limonene (Limonene Citrus Terpene, Orange Terpene, Brazalian Citrius Terpene Standard Citrus Terpene)</td><td>4.25 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Carvacrol	1 kg	1	Limonene (Limonene Citrus Terpene, Orange Terpene, Brazalian Citrius Terpene Standard Citrus Terpene)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Carvacrol	1 kg	1	Limonene (Limonene Citrus Terpene, Orange Terpene, Brazalian Citrius Terpene Standard Citrus Terpene)	4.25 kg									
RA may take appropriate action as per the decision of Norms Committee.													

187	Case No.:87/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01234/AM13/	RLA File :07/24/040/00428/AM13/	Lic.No/Date:0710093201 21.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

188	Case No.:88/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01235/AM13/	RLA File :07/24/040/00425/AM13/	Lic.No/Date:0710093199 21.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

189	Case No.:91/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01238/AM13/	RLA File :05/23/040/00415/AM13/	Lic.No/Date:0510343812 21.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

190	Case No.:107/1/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01465/AM13/	RLA File :09/24/040/00471/AM13/	Lic.No/Date:0910054824 23.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

191	Case No.:145/33/82-ALC4/2012	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved									
	HQ File :01/82/050/01292/AM13/	RLA File :07/24/040/00454/AM13/	Lic.No/Date:0710093290 23.01.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 18 dated 2.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Gemcitabine Hcl</td><td>1 Kg.</td><td>1.</td><td>4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)</td><td>0.97 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Gemcitabine Hcl	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Gemcitabine Hcl	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.97 kg									

192	Case No.:146/33/82-ALC4/2012	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved									
	HQ File :01/82/050/01293/AM13/	RLA File :07/24/040/00453/AM13/	Lic.No/Date:0710093292 23.01.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 18 dated 2.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Gemcitabine Hcl</td><td>1 Kg.</td><td>1.</td><td>4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)</td><td>0.97 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Gemcitabine Hcl	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Gemcitabine Hcl	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.97 kg									

	Case No.:193/33/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
	HQ File :01/82/050/01340/AM13/	RLA File :03/94/040/00800/AM13/	Lic.No/Date:0310721794	Defer Date:

23.01.2013

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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/287/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pravastatin Sodium Tablets	1 No Pravastatin Sodium Tablets 80 mg	1	Pravastatin Sodium	80.0 mg/tablet
		2.	Mannitol 25 (Pearlitol 25 C)	416.020 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

194	Case No.:3/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.			

195	Case No.:158/33/82-ALC4/2012	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01305/AM13/	RLA File :03/94/040/00683/AM13/	Lic.No/Date:0310721893 24.01.2013	Defer Date:22.08.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 22.8.2013.			

196	Case No.:38/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01185/AM13/	RLA File :07/24/040/00449/AM13/	Lic.No/Date:0710093355 28.01.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

197	Case No.:153/33/82-ALC4/2012	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01300/AM13/	RLA File :03/95/040/00816/AM13/	Lic.No/Date:0310722230 29.01.2013	Defer Date:22.08.2013
	Decision : Reply received from the firm was sent to Department of Biotechnology. The representative from Department of Biotechnology in meeting has stated that they have sought some other details from the firm. The case was deferred for 22.8.2013.			

	Case No.:197/33/82-ALC4/2012	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
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198	HQ File :01/82/050/01344/AM13/	RLA File :03/94/040/00917/AM13/	Lic.No/Date:0310722266 29.01.2013	Defer Date:22.08.2013
Decision : It was decided to remind the firm to furnish the requisite information within 10 days failing which their case would be closed. The case was deferred for 22.8.2013.				

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Case No.:201/33/82-ALC4/2012	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved	
HQ File :01/82/050/01348/AM13/	RLA File :03/94/040/00933/AM13/	Lic.No/Date:0310722303 29.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/304/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Strontium Ranelate	1 kg	1.	5-[BIS(2-Ethoxy-2-Oxoethyl)Amino]-4-Cyano-2-(Ethoxycarbonyl)-3-Thiopheneacetic Acid Ethyl Ester	0.939 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:79/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
HQ File :01/82/050/01226/AM13/	RLA File :05/23/040/00430/AM13/		Lic.No/Date:0510344338 29.01.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM NO. 35011/245/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Quetiapine 100 mg Film coated tablets EU	One tablet	1.	Quetiapine Fumarate	115.13 mg per 100mg tablets
Quetiapine 300 mg Film Coated Tablets EU	One tablet	1.	Quetiapine Fumarate	345.39 mg per 300 mg tablets
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:154/33/82-ALC4/2012	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
	HQ File :01/82/050/01301/AM13/	RLA File :03/95/040/00787/AM13/	Lic.No/Date:0310722449 30.01.2013	Defer Date:

201	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/78/2011-Ch. II dated 11.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Lithium Acetate	1 kg	1	Lithium Carbonate	0.622 kg
	Anhydrous		2.	Acetic Acid	1.01 kg
RA may take appropriate action as per the decision of Norms Committee.					

202	Case No.:60/33/82-ALC4/2012		Party Name:GLOBAL CALCIUM PRIVATE LIMITED,		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
	HQ File :01/82/050/01207/AM13/		RLA File :07/24/040/00430/AM13/		Lic.No/Date:0710093432 30.01.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 10.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed			
	Calcium	1 kg	1	Sodium Glucoheptonate	1.49 kg			
Glucoheptonate	2.		Calcium Carbonate	0.203 kg				
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.:152/33/82-ALC4/2012		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
HQ File :01/82/050/01299/AM13/		RLA File :08/24/040/00363/AM13/		Lic.No/Date:0810117991 31.01.2013		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/300/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Galantamine Hydrobromide 4 mg Tab.		1 no. of tablet	1.	Galantamine Hydrobromide	5.2285 mg		
Galantamine Hydrobromide 8 mg Tab.		1 no. of tablet	1	Galantamine Hydrobromide	10.458 mg		
Galantamine Hydrobromide 12 mg Tab.		1 no. of tablet	1	Galantamine Hydrobromide	15.687 mg		
RA may take appropriate action as per the decision of Norms Committee.							

	Case No.: 35/4/82-ALC4/2013		Party Name:RAMPEX LABS PVT. LTD.		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
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204	HQ File :01/82/050/00076/AM14/	RLA File :09/24/040/00490/AM13/	Lic.No/Date:0910054869 31.01.2013	Defer Date:22.08.2013
Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.				

205	Case No.:75/4/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00116/AM14/	RLA File :17/24/040/00080/AM13/	Lic.No/Date:1710005220 31.01.2013	Defer Date:22.08.2013
Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 22.8.2013.				

206	Case No.:47/4/82-ALC4/2013	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved															
	HQ File :01/82/050/00088/AM14/	RLA File :07/24/040/00465/AM13/	Lic.No/Date:0710093504 01.02.2013	Defer Date:															
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 10.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Copper Gluconate</td><td>1 kg</td><td>1.</td><td>Glucono Delta Lactone</td><td>0.901 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Copper Oxide</td><td>0.225 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Copper Gluconate	1 kg	1.	Glucono Delta Lactone	0.901 kg			2.	Copper Oxide	0.225 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Copper Gluconate	1 kg	1.	Glucono Delta Lactone	0.901 kg															
		2.	Copper Oxide	0.225 kg															
RA may take appropriate action as per the decision of Norms Committee.																			

207	Case No.:9/4/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date:0310722715 01.02.2013	Defer Date:22.08.2013
Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.				

208	Case No.:209/33/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01356/AM13/	RLA File :03/95/040/00804/AM13/	Lic.No/Date:0310722788 04.02.2013	Defer Date:22.08.2013
Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.				

209	Case No.:27/4/82-ALC4/2013	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00068/AM14/	RLA File :09/24/040/00519/AM13/	Lic.No/Date:0910054938	Defer

				05.02.2013	Date:22.08.2013
Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.					

210	Case No.: 28/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00069/AM14/	RLA File :09/24/040/00520/AM13/	Lic.No/Date:0910054940 05.02.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

211	Case No.: 67/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01214/AM13/	RLA File :07/24/040/00461/AM13/	Lic.No/Date:0710093544 05.02.2013	Defer Date:22.08.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/294/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 22.8.2013.			

212	Case No.: 151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

213	Case No.: 210/33/82-ALC4/2012		Party Name:MANGALAM DRUGS & ORGANICS LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved
	HQ File :01/82/050/01357/AM13/		RLA File :03/95/040/00836/AM13/		Lic.No/Date:0310723378 07.02.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/204/2013-PI(Norms) dated 24.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg	
Lumefantrine	1 kg	1	2,7-Dichloro-A-(Dibutylamino) Methyl-9H-Fluorene-4-Methanol(DBA)	0.974		
		2	4-Chlorobenzadehyde	0.3478		
RA may take appropriate action as per the decision of Norms Committee.						

214	Case No.: 30/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved
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HQ File :01/82/050/00071/AM14/		RLA File :09/24/040/00516/AM13/		Lic.No/Date:0910054978 07.02.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/85/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Doxofylline	1 kg	1.	Theophylline	0.80 kg	
		2.	Chloro Acetaldehyde Dimethyl Acetal	0.80 kg	
		3.	Potassium Carbonate	0.61 kg	
		4.	Methanol	0.63 kg	
		5.	Dimethyl Formamide	0.40 kg	
RA may take appropriate action as per the decision of Norms Committee.					

215	Case No.:26/4/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00067/AM14/	RLA File :09/24/040/00501/AM13/	Lic.No/Date:0910055023 12.02.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

216	Case No.:4/4/82-ALC4/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

217	Case No.:8/4/82-ALC4/2013	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00049/AM14/	RLA File :03/94/040/00986/AM13/	Lic.No/Date:0310724200 14.02.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

218	Case No.:7/4/82-ALC4/2013	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00048/AM14/	RLA File :03/95/040/00892/AM13/	Lic.No/Date:0310724239 15.02.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

219	Case No.: 79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Industrial Policy and Promotion.			

220	Case No.: 31/8/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00162/AM14/	RLA File :09/24/040/00537/AM13/	Lic.No/Date:0910055106 19.02.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

221	Case No.: 36/4/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00077/AM14/	RLA File :09/24/040/00532/AM13/	Lic.No/Date:0910055090 19.02.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

222	Case No.: 45/1/82-ALC4/2013	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01403/AM13/	RLA File :07/24/040/00466/AM13/	Lic.No/Date:0710093775 19.02.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

223	Case No.: 30/8/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00161/AM14/	RLA File :09/24/040/00531/AM13/	Lic.No/Date:0910055114 20.02.2013	Defer Date:22.08.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.8.2013.			

224	Case No.: 5/4/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00046/AM14/	RLA File :03/95/040/00692/AM13/	Lic.No/Date:0310725029 21.02.2013	Defer Date:22.08.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/266/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the following technical details: From the DMI furnished by the firm, the export item appears to be formulation product and the export obligation should be in NQs of packs and not in Kg.			

	From the DML furnished by the firm, the export item appears to be formulation product and the export obligation should be in NOS. of packs and not in Kgs. The firm has shown NIL wastage in the application. Detailed working on import requirement may be furnished. The case was deferred for 22.8.2013.
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225	Case No.: 6/4/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00047/AM14/	RLA File :03/95/040/00600/AM13/	Lic.No/Date:0310725026 21.02.2013	Defer Date:22.08.2013
	Decision :In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/266/2013-PI(Norms) dated 3.7.2013, it was decided to call from the firm the following technical details: From the DML furnished by the firm, the export item appears to be formulation product and the export obligation should be in NOs. of packs and not in Kgs. The firm has shown NIL wastage in the application. Detailed working on import requirement may be furnished. The case was deferred for 22.8.2013.			

226	Case No.: 3/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/01150/AM13/	RLA File :05/24/040/00448/AM13/	Lic.No/Date:0510347967 01.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

227	Case No.: 33/8/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00164/AM14/	RLA File :09/24/040/00580/AM13/	Lic.No/Date:0910055248 01.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

228	Case No.: 37/8/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00168/AM14/	RLA File :09/24/040/00579/AM13/	Lic.No/Date:0910055253 01.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

229	Case No.: 34/8/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00165/AM14/	RLA File :09/24/040/00578/AM13/	Lic.No/Date:0910055279 04.03.2013	Defer Date:22.08.2013

Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.

230	Case No.: 59/4/82-ALC4/2013	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved									
	HQ File :01/82/050/00100/AM14/	RLA File :03/95/040/00965/AM13/	Lic.No/Date:0310726554 04.03.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/81/2012/Ch. II dated 1.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>L Acid or N-Ethyl-1,8-Naptho Lactum</td><td>1 kg</td><td>1.</td><td>1,8-Naphtho Lactum or 1-8,Naphthostyrl</td><td>1.260 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	L Acid or N-Ethyl-1,8-Naptho Lactum	1 kg	1.	1,8-Naphtho Lactum or 1-8,Naphthostyrl
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
L Acid or N-Ethyl-1,8-Naptho Lactum	1 kg	1.	1,8-Naphtho Lactum or 1-8,Naphthostyrl	1.260 kg									

231	Case No.: 38/8/82-ALC4/2013	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved									
	HQ File :01/82/050/00169/AM14/	RLA File :09/24/040/00573/AM13/	Lic.No/Date:0910055282 05.03.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/34/2011-Ch. II dated 10.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Dimethyl Dimethylol Hydantoin (Assay 52-53% min.)</td><td>1 kg</td><td>1</td><td>5,5 Dimethyl Hydantoin White fine/Crystalline Powder</td><td>0.370 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Dimethyl Dimethylol Hydantoin (Assay 52-53% min.)	1 kg	1	5,5 Dimethyl Hydantoin White fine/Crystalline Powder
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Dimethyl Dimethylol Hydantoin (Assay 52-53% min.)	1 kg	1	5,5 Dimethyl Hydantoin White fine/Crystalline Powder	0.370 kg									

232	Case No.: 56/4/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00097/AM14/	RLA File :09/24/040/00577/AM13/	Lic.No/Date:0910055286 05.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

233	Case No.: 19/8/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00150/AM14/	RLA File :09/24/040/00584/AM13/	Lic.No/Date:0910055296 06.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

234	Case No.: 55/4/82-ALC4/2013	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00096/AM14/	RLA File :34/24/040/00287/AM13/	Lic.No/Date:3410036329 06.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

235	Case No.: 58/4/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00099/AM14/	RLA File :22/24/040/00077/AM13/	Lic.No/Date:2210013693 06.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

236	Case No.: 18/8/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00149/AM14/	RLA File :09/24/040/00572/AM13/	Lic.No/Date:0910055306 07.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Chemicals and Petrochemicals.			

237	Case No.: 15/8/82-ALC4/2013	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved									
	HQ File :01/82/050/00146/AM14/	RLA File :03/94/040/01012/AM13/	Lic.No/Date:0310727464 08.03.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/11/2013-Ch. II dated 10.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1" data-bbox="165 1034 1402 1109"> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Ortho Anisic Acid</td><td>1 kg</td><td>1.</td><td>Saliyclic Acid</td><td>1.10 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ortho Anisic Acid	1 kg	1.	Saliyclic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Ortho Anisic Acid	1 kg	1.	Saliyclic Acid	1.10 kg									

238	Case No.: 13/4/82-ALC4/2013	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved				
	HQ File :01/82/050/00054/AM14/	RLA File :08/24/040/00432/AM13/	Lic.No/Date:0810119295 12.03.2013	Defer Date:				
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/15/2013-Ch. II dted 17.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1" data-bbox="165 1444 1402 1516"> <tr> <th>Export Product</th><th>Export Quantity</th><th>S. No.</th><th>Import Item</th><th>Qty. Allowed kg/kg</th></tr> </table>				Export Product	Export Quantity	S. No.	Import Item
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg				

4,4, Diamino Sulphanilide	1 kg	1	Acetanilide	0.611
		2.	Para Nitro Aniline	0.605
		3.	Caustic Soda Flakes	0.482
		4.	Soda Ash	0.370

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:16/8/82-ALC4/2013		Party Name:ENALTEC LABS PVT.LTD.		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
HQ File :01/82/050/00147/AM14/		RLA File :03/94/040/01040/AM13/		Lic.No/Date:0310728023 13.03.2013		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/119/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
Montelukast Sodium		1 kg	1.	2-(2-3S-3,2,7-Chloro-2-Quinoliny)-Ethynylphenyl)-3-Hydroxy Propyl)-Phenyl-2-Propanol		1.424 kg	
			2	1-(Mercapto Methyl)-1-Cyclopropane Acetic Acid		0.52 kg	
RA may take appropriate action as per the decision of Norms Committee.							

240	Case No.:35/8/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00166/AM14/	RLA File :09/24/040/00591/AM13/	Lic.No/Date:0910055383 13.03.2013	Defer Date:22.08.2013
	Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 63/4/82-ALC4/2013		Party Name:GOPINATH CHEM-TECH LTD.,		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status: Case Approved	
HQ File :01/82/050/00104/AM14/		RLA File :08/24/040/00436/AM13/		Lic.No/Date:0810119304 13.03.2013		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/15/2013-Ch. II dtd 17.6.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg		
DASA(4,4, Diamino Sulphanilide)		1 kg	1	Acetanilide	0.611		
			2.	Para Nitro Aniline	0.605		

		3.	Soda Ash	0.370
RA may take appropriate action as per the decision of Norms Committee.				

242	Case No.: 10/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00141/AM14/	RLA File :08/24/040/00439/AM13/	Lic.No/Date:0810119457 15.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

243	Case No.: 17/8/82-ALC4/2013	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00148/AM14/	RLA File :08/24/040/00446/AM13/	Lic.No/Date:0810119459 15.03.2013	Defer Date:22.08.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/203/2013-PI(Norms) dated 24.6.2013, it was decided to call from the firm the fresh production consumption data duly certified by Central Excise Authorities. The case was deferred for 22.8.2013.			

244	Case No.: 25/8/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00156/AM14/	RLA File :05/24/040/00469/AM13/	Lic.No/Date:0510349278 15.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

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Case No.:36/8/82-ALC4/2013		Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
HQ File :01/82/050/00167/AM14/		RLA File :09/24/040/00563/AM13/		Lic.No/Date:0910055393 15.03.2013		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/129/2012-PI(Norms) dated July 2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
(1S,4R)-4-[2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino]-2-Cyclo Pentene-1-Methanol		1 kg	1	N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl)Formamide	0.764 kg		
			2.	(+)-2-Azabicyclo[2.2.1]HEPT-5-EN-3-One (Vincelactam)	1.832 kg		
			3.	D(-) Tartaric Acid	1.06 kg		
			4.	Sodium Borohydride	0.226 kg		
			5.	Pyridine	1.50 kg		
			6.	Isopropyl Alcohol	3.53 kg		

		7.	Methanol	6.058 kg
		8.	Dichloro Methane	2.817 kg
RA may take appropriate action as per the decision of Norms Committee.				

246	Case No.: 3/8/82-ALC4/2013	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00134/AM14/	RLA File :34/24/040/00303/AM13/	Lic.No/Date:3410036435 18.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

247	Case No.: 65/4/82-ALC4/2013	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00106/AM14/	RLA File :31/83/040/00204/AM13/	Lic.No/Date:3110057485 18.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

248	Case No.: 21/8/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00152/AM14/	RLA File :09/24/040/00597/AM13/	Lic.No/Date:0910055419 19.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

249	Case No.: 32/8/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date:0910055421 19.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Biotechnology.			

250	Case No.: 52/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00093/AM14/	RLA File :24/24/040/00017/AM13/	Lic.No/Date:2410038507 20.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Chemicals and Petrochemicals.			

251	Case No.: 53/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00094/AM14/	RLA File :24/24/040/00014/AM13/	Lic.No/Date:2410038508	Defer

				20.03.2013	Date:22.08.2013
Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Chemicals and Petrochemicals.					

252	Case No.: 6/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00137/AM14/	RLA File :08/24/040/00459/AM13/	Lic.No/Date:0810119610 20.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

253	Case No.: 8/8/82-ALC4/2013	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00139/AM14/	RLA File :05/24/040/00428/AM13/	Lic.No/Date:0510349762 20.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

254	Case No.: 27/8/82-ALC4/2013	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00158/AM14/	RLA File :05/24/040/00477/AM13/	Lic.No/Date:0510349855 21.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

255	Case No.: 28/8/82-ALC4/2013	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved	
	HQ File :01/82/050/00159/AM14/	RLA File :07/24/040/00520/AM13/	Lic.No/Date:0710094429 21.03.2013	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/154/2011-Ch. II dated 27.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Dithiothreitol/DTT	1 kg	1	Thioacetic Acid	2.581 kg
		2.	CIS-2-Butene 1,4 Diol	3.038 kg	
RA may take appropriate action as per the decision of Norms Committee.					

256	Case No.: 29/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00160/AM14/	RLA File :08/24/040/00454/AM13/	Lic.No/Date:0810119673 21.03.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.

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Case No.:26/8/82-ALC4/2013	Party Name:R.K.INDUSTRIES,		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved
HQ File :01/82/050/00157/AM14/	RLA File :08/24/040/00453/AM13/		Lic.No/Date:0810119707 22.03.2013		Defer Date:
Decision : In the light of earlier decision taken in meeting no. 1/82 dated 4.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	
Ortho Toluidine 5 Sulfonic Acid	1 kg	1	Ortho Toluidine	0.642 kg	
		2.	Caustic Soda	0.282 kg	
RA may take appropriate action as per the decision of Norms Committee.					

258	Case No.:7/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00138/AM14/	RLA File :08/24/040/00465/AM13/	Lic.No/Date:0810119781 25.03.2013	Defer Date:22.08.2013
	Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

259	Case No.:9/8/82-ALC4/2013	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00140/AM14/	RLA File :34/24/040/00311/AM13/	Lic.No/Date:3410036520 25.03.2013	Defer Date:22.08.2013
	Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Chemicals and Petrochemicals.			

260	Case No.:14/8/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00145/AM14/	RLA File :09/24/040/00615/AM13/	Lic.No/Date:0910055544 26.03.2013	Defer Date:22.08.2013
	Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

261	Case No.:24/8/82-ALC4/2013		Party Name:AMBUJA INTERMEDIATES LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013		Status:Case Approved	
	HQ File :01/82/050/00155/AM14/		RLA File :03/94/040/01116/AM13/		Lic.No/Date:0310729630 26.03.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O no. 14010/103/2012-Ch II dated 6.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		

	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	3,5 Diamine Benzoic Acid	1 kg	1	Benzoic Acid (Raw Material)	2.00 kg
	RA may take appropriate action as per the decision of Norms Committee.				

262	Case No.:33/2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:22.08.2013
	Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 5/8/82-ALC4/2013	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Approved
HQ File :01/82/050/00136/AM14/	RLA File :05/24/040/00487/AM13/		Lic.No/Date:0510350266 26.03.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2010-Ch. II dated 10.7.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Carvacrol	1 kg	1	Limonene (Limonene Citrus Terpene, Orange Terpene, Brazilian Citrius Terpene Standard Citrus Terpene)	4.25 kg
RA may take appropriate action as per the decision of Norms Committee.				

264	Case No.:12/8/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00143/AM14/	RLA File :09/24/040/00620/AM13/	Lic.No/Date:0910055572 27.03.2013	Defer Date:22.08.2013
	Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

265	Case No.:13/8/82-ALC4/2013	Party Name:SARACA LABORATORIES LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00144/AM14/	RLA File :09/24/040/00598/AM13/	Lic.No/Date:0910055571 27.03.2013	Defer Date:22.08.2013
	Decision :It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

266	Case No.:4/8/82-ALC4/2013	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED		Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00125/AM14/	RLA File :03/05/040/00800/AM13/		Lic.No/Date:0310730060	Defer

	HQ File :01/82/050/00153/AM14/	RLA File :03/95/040/00899/AM13/	Lic.No/Date:0310/29960 01.04.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Chemicals and Petrochemicals.			
267	Case No.:22/8/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00153/AM14/	RLA File :09/24/040/00632/AM13/	Lic.No/Date:0910055649 02.04.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			
268	Case No.:11/8/82-ALC4/2013	Party Name:PREMIER INDUSTRIES	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00142/AM14/	RLA File :50/24/040/00020/AM13/	Lic.No/Date:5010001635 03.04.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Chemicals and Petrochemicals.			
269	Case No.:20/8/82-ALC4/2013	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00151/AM14/	RLA File :07/24/040/00518/AM13/	Lic.No/Date:0710094644 04.04.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			
270	Case No.:71/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00112/AM14/	RLA File :24/24/040/00001/AM14/	Lic.No/Date:2410038645 09.04.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Chemicals and Petrochemicals.			
271	Case No.:68/4/82-ALC4/2013	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00109/AM14/	RLA File :02/24/040/00002/AM14/	Lic.No/Date:0210188734 17.04.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			
272	Case No.:23/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Deferred
	HQ File :01/82/050/00154/AM14/	RLA File :08/24/040/00036/AM14/	Lic.No/Date:0810120636 01.05.2013	Defer Date:22.08.2013

	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			
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273	Case No.: 1/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00132/AM14/	RLA File :08/24/040/00064/AM14/	Lic.No/Date:0810121196 17.05.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

274	Case No.: 2/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00133/AM14/	RLA File :08/24/040/00070/AM14/	Lic.No/Date:0810121263 20.05.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

275	Case No.: 1/6/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00124/AM14/	RLA File :09/24/040/00077/AM14/	Lic.No/Date:0910056114 23.05.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

276	Case No.: 3/6/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00126/AM14/	RLA File :08/24/040/00084/AM14/	Lic.No/Date:0810121574 31.05.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

277	Case No.: 4/6/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00127/AM14/	RLA File :09/24/040/00096/AM14/	Lic.No/Date:0910056225 03.06.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Chemicals and Petrochemicals.			

278	Case No.: 6/6/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00129/AM14/	RLA File :09/24/040/00097/AM14/	Lic.No/Date:0910056251 05.06.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.
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279	Case No.: 40/8/82-ALC4/2013	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00171/AM14/	RLA File :34/24/040/00047/AM14/	Lic.No/Date:3410037146 19.06.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Chemicals and Petrochemicals.			

280	Case No.: 39/8/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00170/AM14/	RLA File :09/24/040/00123/AM14/	Lic.No/Date:0910056393 20.06.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals			

281	Case No.: 41/8/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00172/AM14/	RLA File :03/95/040/01020/AM13/	Lic.No/Date:0310739495 28.06.2013	Defer Date:22.08.2013
	Decision : It was decided to defer the case for 22.8.2013 for comments of Department of Pharmaceuticals.			

282	Case No.: 42/8/82-ALC4/2013	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00173/AM14/	RLA File :34/24/040/00064/AM14/	Lic.No/Date:3410037330 03.07.2013	Defer Date 22.8.2013:
	Decision : This case was added by NIC, after taking agenda. Hence deferred for 22.8.2013			

283	Case No.: 43/8/82-ALC4/2013	Party Name:BAL PHARMA LTD	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status: Case Deferred
	HQ File :01/82/050/00174/AM14/	RLA File :07/24/040/00087/AM14/	Lic.No/Date:0710096469 04.07.2013	Defer Date 22.8.2013:
	Decision : This case was added by NIC, after taking agenda. Hence deferred for 22.8.2013			

Outside Agenda NO. 1	Global Calcium Private Limited
Norms Committee Meeting No.8/AM14	F.No. 01/82/050/00361/AM 13
Meeting Date:18.7.2013	0710088070 dated 7.5.2013

Meeting Date:18.7.2013	07/10088070 dated 7.5.2012
RLA File NO.	07/24/040/00040/AM 13
Decision: The firm has requested for amendment in the description of import product from Orotic Acid to Orotic Acid –Any Grade. The Committee rejected the request of the firm.	

Outside Agenda No. 2	M/s Cadila Healthcare Limited
Norms Committee Meeting No.8/AM14	F.No. 01/82/162/00536/AM 13
Meeting Date:18.7.2013	0810113485 dated 18.7.2012
RLA File NO.	08/24/040/00131/AM 13
Decision: The norms for the above license were ratified in NC meeting no. 31/82 dated 21.2.2013. It was noticed that the export quantity was inadvertently given as 1 kg instead of 1000 Nos. It was decided to amend the export quantity as 1000 Nos. RA may take appropriate action as per the decision of Norms Committee.	

Date:22.07.2013
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer